# Tenth Lok Sabha XV Session (27/11/1995 to 22/12/1995)

### LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, November 27, 1995/Agrahayana 6, 1917 (Saka)

### No. 394

11 A.M.

## 1. National Anthem

The National Anthem was played.

## 2. Introduction of Ministers

The Prime Minister introduced seventeen Members of the Union Council of Ministers.

## 3. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Ram Vilas Paswan, Somnath Chatterjee, Indrajit Gupta, P.G. Narayanan, Chandrajeet Yadav, Chitta Basu, Pius Tirkey, Mohan Rawle and Ram Sagar made references to the passing away of Shri Chhotey Lal, a sitting Member of Lok Sabha, Smt. Sumati Oraon, a Member of Seventh and Eighth Lok Sabha, Shri Maharaj Singh Bharti, a Member of Fourth Lok Sabha, Sardar Surjit Singh Majithia, a Member of Central Legislative Assembly, First to Third Lok Sabha, Shri Madan Pandey, a member of Eighth Lok Sabha, Shri S.N. Misra, a Member of Fourth and Fifth Lok Sabha, Shri Kumbha Ram Arya, a Member of Seventh Lok Sabha, Shri P.V.G. Raju, a member of Second, Fifth, Sixth and Seventh Lok Sabha, and Shri Shankar Dayal Singh, a member of Fifth Lok Sabha.

2. The Speaker, the Prime Minister and others also made references to the passing away of Shri Beant Singh, Chief Minister of Punjab and Shri Yitzhak Rabin, Prime Minister of Israel.

3. As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 4. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 1—20 put down in the order paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1—182 will be printed in the Official Report for the day.

#### 11.50 A.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 28th November, 1995)

R. C. BHARDWAJ, Secretary-General.

## LOK SABHA-

## BULLETIN-PART I

### (Brief Record of Proceedings)

Tuesday, November 28, 1995/Agrahayana 7, 1917 (Saka)

#### No. 395

### 11 A.M.

### 1. Starred Questions

Starred Question Nos. 21-25 were orally answered. Replies to Starred Question Nos. 26-40 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 183-384 were laid on the Table.

#### 3. Introduction of Ministers

The Minister of Parliamentary Affairs introduced two Members of the Union Council of Ministers.

#### 4. Papers laid on the Table

The following papers were laid on the Table:---

 (i) A copy of the proclamation (Hindi and English versions) dated the 18th October, 1995 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 685(E) in Gazette of India dated the 18th October, 1995, under article 356(3) of the Constitution.

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## LOK SABHA-

## BULLETIN-PART I

### (Brief Record of Proceedings)

Tuesday, November 28, 1995/Agrahayana 7, 1917 (Saka)

#### No. 395

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The Minister of Parliamentary Affairs introduced two Members of the Union Council of Ministers.

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- (ii) A copy of the Order (Hindi and English versions) dated the 18th October, 1995 made by the President in pursuance of sub-clause (i) of clause (c) of the .above proclamation published in Notification No. G.S.R. 686(E) in Gazette of India dated the 18th October, 1995.
- (2) A copy of the Report dated the 17th October, 1995 of the Governor of Uttar Pradesh to the President (Hindi and English versions).
- (3) A copy of the Consumer Protection (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 605(E) in Gazette of India dated the 30th August, 1995, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (4) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1995.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1995.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Modren Food Industries (India) Limited and the Ministry of Food Processing Industries, for the year 1995-96.
- (9) A copy of the Ministry of Surface Transport (Transport Wing) Joint

Director (Electronic Data Processing Centre) Recruitment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 302 in Gazette of India dated the 24th June, 1995 issued under proviso to Article 309 of the Constitution.

- (10) A copy of the Central Motor Vehicles (Amendment) Rules, 1995
  (Hindi and English versions) published in Notification No. G.S.R. 664(E) in Gazette of India dated the 25th September, 1995, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (11) A copy each of the following papers (Hindi and English versions):—
  - (1) Memorandum of Understanding between the National Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers, for the year 1995-96.
  - (2) Memorandum of Understanding between the Indian Petrochemicals Corporation Limited and the Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals, for the year 1995-96.
  - (3) Memorandum of Understanding between the Madras Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers, for the year 1995-96.
  - (4) Memorandum of Understanding between the Paradeep Phosphates Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers, for the year 1995-96.
  - (5) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Ministry of Chemicals and Fertilizers Department of Fertilizers, for the year 1995-96.
  - (6) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 1995-96.
  - (7) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals, for the year 1995-96.
- (12) A copy of the Notification No. G.S.R. 466(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1995 making certain amendments in the Notification No. G.S.R.

105(E), dated the 2nd March, 1995, issued under section 83 of the Standards of Weights and Measures Act, 1976.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weight and Measures Act, 1976:—
  - (i) The Standards of Weights and Measures (Packaged Commodities) (Third Amendment) Rules, 1995 published in Notification No. G.S.R. 521(E) in Gazette of India dated the 27th June, 1995.
  - (ii) The Standards of Weights and Measures (Packaged Commodities) (Fourth Amendment) Rules, 1995 published in Notification No. G.S.R. 547(E) in Gazette of India dated the 13th July, 1995.
- (15) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—
  - (1) The Depositories Ordinance, 1995 (No.11 of 1995) promulgated by the President on the 20th September, 1995.
  - (2) The Industrial Disputes (Amendment) Ordinance, 1995 (No.12 of 1995) promulgated by the President on the 11th October, 1995.
  - (3) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1995 (No. 13 of 1995) promulgated by the President on the 17th October, 1995.
  - (4) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1995 (No. 14 of 1995) promulgated by the President on the 3rd November, 1995.
  - (5) The Building and other Construction Workers' Welfare Cess Ordinance, 1995 (No. 15 of 1995) promulgated by the President on the 3rd November, 1995.
- (17) A copy of the Notification No. S.O. 827(E) (Hindi and English versions) published in Gazette of India dated the 4th October, 1995 indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States, Union Territories/

Commodity Board during the period from the 1st October, 1995 to the 31st March, 1996 (Rabi 1995-96 session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (18) A copy of the Veterinary Council of India (Election of the President and Vice-President) Regulations, 1995 (Hindi and English versions) published in Notification No. 12-2194- VCI/ 17092 in Gazette of India dated the 29th August, 1995, under subsection (3) of section 66 of the Indian Veterinary Council Act, 1984.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India and the Ministry of Power for the year 1995-96.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1993-94.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Calcutta, for the year 1993-94.
- (23) tatement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute

of History of Art, Conscrvation and Muscology, New Delhi, for the year 1993-94.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 1993-94.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1993-94.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1993-94.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

#### 5. Assent to Bills

(i) Secretary-General laid on the Table the following seven Bills passed by the House of Parliament during the Fourteenth session and assented to by the President since a report was last made to the House on the 26th August, 1995:—

- 1. The Payment of Bonus (Amendment) Bill, 1995.
- 2. The Jammu and Kashmir Appropriation (No. 2) Bill, 1995.
- 3. The Appropriation (No. 3) Bill, 1995.
- 4. The Appropriation (No. 4) Bill, 1995.
- 5. The Constitution (Seventy-Eighth Amendment) Bill, 1995.
- 6. The Sixth Schedule to the Constitution (Amendment) Bill, 1995.
- 7. The Wakf Bill, 1995.

(ii) Secretary-General also laid on the Table copies, duly authenti-

cated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the Fourteenth Session of Tenth Lok Sabha and assented to by the President:—

- 1. The Recovery of Debts due to Banks and Financial Institutions (Amendment) Bill, 1995.
- 2. The Indian Statistical Institute (Amendment) Bill, 1995.
- 3. The Textile Undertakings (Nationalisation) Bill, 1995.
- 4. The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995.
- 5. The National Commission for Minorities (Amendment) Bill, 1995.

## 6. Parliamentary Committees-Summary of Work

Secretary-General laid on the Table a copy of the Parliamentary Committees (Other than Financial and Standing Committees) -Summary of Work' (Hindi and English versions) pertaining to the period from

1 June, 1994 to 31 May, 1995.

## 7. Observation by Speaker

The Speaker made the following observation:----

"I have to inform the House that on 2 November, 1995, a notice was received from the Registrar. Delhi High Court requiring me to show cause as to why *rule nisi* be not issued in connection with the Civil Writ Petition No. 1569/95 under Articles 226 & 227 of the Constitution of India praying *inter-aha* for declaring constitution of the committee under section 5(2) of the Press Council Act as *ultra vires*.

As per well established practice and convention of the House, I decided not to respond to the notice. The Minister of State in the Ministry of Law, Justice & Company Affairs was requested to take such action as he might deem fit to apprise the High Court of Delhi of the correct constitutional position and the well established conventions of the House."

## 8. Vacation of Seat by Member

The Speaker informed the House that under the provisions of clause (1) of Article 158 of the Constitution, the seat of Smt. Sheila Kaul, Member from Rac Bareli constituency of Uttar Pradesh had become vacant with effect from 17 November, 1995 consequent upon her assuming the office of the Governor of Himachal Pradesh.

#### 9. Report of Business Advisory Committee

Shri Vidyacharan Shukla presented the Fifty-fifth Report of the Business Advisory Committee.

#### 10. Reports of the Committee on Home Affairs

Shri Ram Nagina Mishra laid on the Table a copy each (Hindi and English versions) of the Twenty-third and Twenty-fourth Reports of the Committee on Home Affairs on the Arbitration and Conciliation Bill, 1995, and the Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill, 1994, respectively.

#### 11. Statement by Minister

The Minister of Home Affairs made a statement regarding Jammu and Kashmir.

#### 12. Supplementary Demands for Grants (General) 1995-96

Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1995-96.

#### 13. Government Bill Introduced

The Depositories Bill, 1995

## 14. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories Ordinance, 1995 was laid on the Table.

(Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.22 P.M.)

#### 15. Matters under rule 377

(1) Shri Mullapally Ramachandran raised a matter regarding need to expedite the setting up of the high power T.V. transmitter at Cannanore, Kerala.

(2) Shri Shantaram Potdukhe raised a matter regarding need for early settlement of the problems of people ousted by acquisition of land by Western Coalfields Limited in Chandrapur district of Maharashtra.

(3) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding

need to set up a full-fledged circle office of Archaeological Survey of India in Kerala.

(4) Shri Ram Tahal Chaudhary raised a matter regarding need to withdraw move to shift Directorate of Regional Publicity from Ranchi, Bihar.

(5) Shri Amar Pal Singh raised a matter regarding need to augment crushing capacity of sugar mills.

(6) Shri Anil Basu raised a matter regarding need to improve postal services in different parts of West Bengal particularly in Calcutta.

(7) Shri Nawal Kishore Rai raised a matter regarding need to have a Central Flood Control Programme for Bihar.

#### 16. Statutory Resolution-Under Consideration

Time recommended by B.A.C.: 4 hrs. Time Taken: 2 hrs. 30 Mts. Balance: 1 hr. 30 mts.

SHRI S.B. CHAVAN moved the following Resolution:---

"That this House approves the proclamation issued by the President on the 18th October, 1995 under Article 356 of the Constitution in relation to the State of Uttar Pradesh."

The following Members took part in the debate:---

- 1. Shri Atal Bihari Vajpayee
- 2. Shri Salman Khursheed
- 3. Shri Hannan Mollah
- 4. Prof. (Dr.) S.P. Yadav
- 5. Shri Sharad Dighe
- 6. Maj. Genl. (Retd.) Bhuwan Chandra Khanduri
- 7. Shri Vishwa Nath Shastri
- 8. Shri Ram Sagar
- 9. Shri Yaima Singh Yumnam

The discussion was not concluded.

## 6.01 P.M.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 29th November, 1995).

R.C. BHARDWAJ, Secretary-General.

## LOK SABHA

## BULLETIN-PART I

(Brief Record of Proceedings),

Wednesday, November 29, 1995/Agrahayana 8, 1917 (Saka)

No. 396

11 A.M.

#### 1. Starred Questions

Starred Question Nos. 41-44 were orally answered. Replies to Starred Questions 45-60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 385-614 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, SAS Nagar (Mohali), for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, SAS Nagar (Mohali) for the year 1994-95.
- (2) (i) A copy of the Annual Report (Hindi and English varsions) of the Electronics Research and Development Centre Punc, for the year 1994-95, alongwith Audited Accounts.

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- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Pune, for the year 1994-95.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Lucknow, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Lucknow, for the year 1994-95.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1994-95.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Imphal, for the year 1994-95.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Calicut, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for

Electronics Design and Technology, Calicut, for the year 1994-95.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Mohali, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Mohali, for the year 1994-95.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1994-95.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Calcutta, for the year 1994-95.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1994-95.
- (11) (i) A copy of the Annual Report (Hindi and English

versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1994-95.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1994-95.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 1994-95.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1994-95.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1994-95.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
  - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1995 published in Notification No. G.S.R. 710(E) in Gazette of India dated the 2nd November, 1995.
  - (ii) The Indian Forest Service (Fixation of Cadre Strength)

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Fourth Amendment Regulations, 1995 published in Notification No. G.S.R. 339 in Gazette of India dated the 22nd July, 1995.

- (iii) The Indian Forest Service (Pay) Third Amendment Rules, 1995 published in Notification No. G.S.R. 340 in Gazette of India dated the 22nd July, 1995.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1995 published in Notification No. G.S.R. 375 in Gazette of India dated the 12th August, 1995.
- (v) The Indian Forest Service (Pay) Fourth Amendment Rules, 1995 published in Notification No. G.S.R. 376 in Gazette of India dated the 12th August, 1995.
- (vi) The Indian Administrative Service (Pay) Amendment Rules, 1995 published in Notification No. G.S.R. 434 in Gazette of India dated the 30th September, 1995.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 264 in Gazette of India dated the 3rd June, 1995.
- (viii) The Indian Forest Service (Pay) Second Amendment Rules, 1995 published in Notification No. G.S.R. 265 in Gazette of India dated the 3rd June. 1995.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the All India Services Act, 1951:--
  - (i) G.S.R. 357 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 436(E) dated the 9th May, 1994.
  - (ii) G.S.R. 358 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 437(E) dated the 9th May, 1994.
  - (iii) G.S.R. 359 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 438(E) dated the 9th May, 1994.

- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
  - (i) The Andhra Pradesh Administrative Tribunal (Salaries, and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1995 published in Notification No. G.S.R. 660
     (E) in Gazette of India dated the 21st September, 1995.

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- (ii) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1995 published in Notification No. G.S.R.699
   (E) in Gazette of India dated the 26th October, 1995.
- (18) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1)	Statement No.	XXXIII	-	2nd Part of Eighth	
·				Session, 1987	
(2)	Statement No.	XL		Ninth Session, 1987	Eighth
(3)	Statement No.	XXIX		Twelfth Session, 1988	Lok
(4)	Statement No.	XXXVIII		Thirteenth Session, 1989	Sabha
(5)	Statement No.	XXXVI	—	Second Session, 1990	Ninth
(6)	Statement No	XXXIII		Third Session, 1990	Lok
					Sabha
(7)	Statement No	XXX		First Session, 1991	
(8)	Statement No	XXV	-	Second Session, 1991	Tenth
(9)	Statement No	XXVI	_	Third Session, 1992	Lok
(10)	Statement No	XXIII	_	Fourth Session, 1992	Sabha
(11)	Statement No	. XXI		Fifth Session, 1992	
(12)	Statement No	. <b>XX</b>			
(13)	Statement No	. XVI	_		
(14)	Statement No	. XV			
(15)	Statement No	. XIII	_		
(16)	Statement No	. VIII		Tenth Session, 1994	
(17)	Statement No	VIII		Eleventh Session, 1994	
(18)	Statement No	. <b>VI</b>		Twelfth Session, 1994	
(19)	Statement No.	IV (Vol. 1 and		Thirteenth Session, 1995	
	II)	•			
(20)	Statement No.	I	-	Fourteenth Session, 1995.	

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1994-95.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Vigyan Prasar, New Delhi, for the year 1994-95.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year 1994-95.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 1994-95.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1994-95.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advance Scientific Research, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1994-95.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1994-95.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Rescarch Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Advanced Research (Centre for Powder Metallurgy and New Materials for the year 1994-95.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Bose Institute, Calcutta, for the year 1994-95.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 1994-95.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1994-95.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Science Academy, New Delhi, for the year 1994-95.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1994-95.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1994-95, together with Audit Report thereon.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1994-95.
- (33) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute. Saharanpur, for the year 1994-95.
- (35) A copy of the Memorandum of Understanding (Hindi and English versions) between HMT Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1994-95.
  - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
- (38) A copy cach of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government of the working of the Hindustan Latex Limited. Thiruvanthapuram, for the year 1994-95.
- (ii) Annual Report of the Hindustan Latex Limited, Thiruvanthapuram, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare, for the year 1995-96.
- (40) A copy cach of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.
  - (iii) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.
  - (iv) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies. Ministry of Defence, for the year 1995-96.
  - (v) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.
  - (vi) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

(vii) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 28th November, 1995 Rajya Sabha agreed without any amendment to the Technology Development Board Bill, 1995, passed by the Lok Sabha on the 25th August, 1995.
- (2) That at its sitting held on the 28th November, 1995 Rajya Sabha agreed without any amendment to the Research and
- Development Cess (Amendment) Bill, 1995, passed by Lok Sabha on the 25th August, 1995.
- 5. Report of the Committee on Private Members' Bills and Resolutions

SHRI SIVAJI PATNAIK presented the Forty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 6. Report of the Public Accounts Committee

SHRI RAM NAIK presented the Hundred and Eleventh Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Building for Permanent Mission at New York.

## 7. Motion Regarding Fifty Fifth Report of the Business Advisory Committee

SHRI MUKUL WASNIK moved the following motion:---

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 28th November, 1995."

The motion was adopted.

(Lok Sabha adjourned at 2.30 P.M. and re-assembled at 3.35 P.M.)

#### 8. Matters Under Rule 377

1. Dr. Kartikeshwar Patra raised a matter regarding need for early establishment of Uttar Orissa Central University in Orissa.

2. Shri Birbal raised a matter regarding need to provide relief to the people affected by floods in Ghaghar river in Rajasthan.

3. Shri Mangal Ram Premi raised a matter regarding need to look into the grievances of extra-departmental employees of Department of Posts.

4. Dr. Parshuram Gangwar raised a matter regarding need for construction of a permanent bridge on river Sharda at Dhanara Ghat in Pilibhit district U.P. to protect the adjoining areas from the fury of floods.

5. Shri Ramashray Prasad Singh raised a matter regarding need to open more L.P.G. outlets in Jahanabad district, Bihar.

6. Shri Hari Kewal Prasad raised a matter regarding need to provide unemployment allowance to unemployed youth in the country.

#### 9. Statutory Resolutions/Adopted

Time taken: 4 hrs. 15 Mts.

(i) Discussion on the following Resolution moved by Shri S.B. Chavan on the 28th November, 1995 continued:—

"That this House approves the proclamation issued by the President on the 18th October, 1995 under Article 356 of the Constitution in relation to the State of Uttar Pradesh."

The following Members took part in the debate:-

- 1. Shri Pramothes Mukherjee
- 2. Shri Mohan Singh (Dcoria)
- 3. Shri Rajnath Sonkar Shastri
- 4. Shri Satya Dco Singh
- 5. Shri Ajoy Mukhopadhyay

Shri S.B. Chavan replied to the debate.

The Resolution was adopted.

(ii) Shri S.B. Chavan moved the following Resolution:---

That this House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-section (i) of Section 11 of the Salaries and Allowances of Ministers Act. 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995."

The following Members took part in the debate:-

- (1) Shri Jaswant Singh
- (2) Shri Ram Naik
- (3) Shri Sudhir Giri.

Shri S.B. Chavan replied to the debate.

The Resolution was adopted.

5.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 1995).

R.C. BHARDWAJ, Secretary-General.

### LOK SABHA

## BULLETIN-PART I (Brief Record of Proceedings)

Thursday, November 30, 1995/Agrahayana 9, 1917 (Saka)

No. 397

#### 11 A.M.

### 1. Obituary References

The Speaker, the Prime Minister, Sarvashri Lal Krishna Advani, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta; P.G. Narayanan, Chandrajeet Yadav, Chitta Basu, Smt. Lovely Anand, Sarvashri Sultan Salahuddin Owaisi, Venkateswarlu Ummareddy and Yaima Singh Yumnam made references to the passing away of Shri Dinesh Singh, Union Minister, a sitting Member of Rajya Sabha and a Member of Second to Fifth, Eighth and Ninth Lok Sabha, Shri Onkar Lal Bohra, a Member of Fourth Lok Sabha, Shri Martand Singh, a Member of Fifth, Seventh and Eighth Lok Sabha and Shri Lakhan Lal Kapoor, a Member of Fourth and Sixth Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 61–80 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 615–663 & 665–832 will be printed in the official Report for the day.

#### 11.32 A.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 1st December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4212LS-30.11.1995

## LOK SABHA

### **BULLETIN-PART I**

#### (Brief Record of Proceedings)

Friday, December 1, 1995/Agrahayana 10, 1917 (Saka)

No. 398

#### 11.01 A.M.

#### 1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri M.K. Krishnan, who was a member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Question Nos. 81—83 were orally answered. Replies to Starred Question Nos. 84—100 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 833-1062 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.33 P.M. and re-assembled at 2.04 P.M.)

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Employees' Pension Scheme, 1995 (Hindi and English versions) published in Notification No. G.S.R. 748(E)

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in Gazette of India dated the 16th November, 1995, under section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

- (2) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and the Shell India Production Development B.V. with respect to Rajasthan Block RJ-ON-90/1.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1994-95.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions)

by the Government of the working of the Council for Leather Exports, Madras, for the year 1994-95.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1994-95.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1994-95.
- (10) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce, for the year 1995-96.
  - (ii) Memorandum of Understanding between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1995-96.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the India Tea and Restaurants Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Securities and Exchange Board of India

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Appellate Tribunal (Procedure) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 629(E) in Gazette of India dated the 11th September, 1995 under section 31 of the Securities and Exchange Board of India Act, 1992.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1994-95, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Export-Import Bank of India, Bombay, for the year 1994-95.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1994-95, alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Small Industries Development Bank of India, Lucknow, for the year 1994-95.
- (15) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 610(E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum seeking to impose anti-dumping duty on Isobutyl Benezene, exported from the People's Republic of China, at the rate of Ten Thousand Six Hundred and thirty four rupees per Tonne.
  - (ii) G.S.R. 616(E) published in Gazette of India dated the 5th September, 1995 together with an explanatory memorandum seeking to impose anti-dumping duty on Potassium Permanganate, exported from the People's Republic of China, at the rate of Five thousand nine hundred ninety two rupees per Tonne.

- (iii) G.S.R. 690(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum seeking to impose anti-dumping duty on 3,4,5 Trimethoxy Benzaldehyde, exported from the People's Republic of China, at the rate of Two hundred thirty-seven rupees per Kilogram.
- (iv) G.S.R. 691(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum seeking to impose anti-dumping duty on Theophylline at the rate of Rs. One hundred and Eight per Kilogram and on Caffeine at the rate of Rs. One hundred and One per Kilogram, when exported from the People's Republic of China.
- (v) The Project Imports (Amendment) Regulations, 1995 published in Notification No.G.S.R. 700(E) in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum.
- (vi) G.S.R. 745(E) published in Gazette of India dated the 14th November, 1995 together with an explanatory memorandum seeking to impose anti-dumping duty on Acrylonitrilebutadiene rubber (other than latex), exported from Japan at the rate of Nineteen thousand three hundred and six rupees per metric tonne.
- (16) A copy of the Notification No. G.S.R. 635(E) (Hindi and English versions) published in Gazette of India dated the 14th September, 1995, together with an explanatory memorandum making certain amendments to the Notifications mentioned therein under sub-section (2) of section 38 of-the Central Excises and Salt Act, 1944.
- - (i) Annual Report of the National Bank for Agriculture and Rural Development, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (ii) Review by the Government of the working of the National Bank for agriculture and Rural Development, Bombay, for the year 1994-95.
- (iii) Statistical Statements on the Annual Report of the National Bank for Agriculture and Rural Development Bombay, for the year 1994-95.
- (18) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating and spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1993-94.

### 5. Statement by Minister

The Minister of Parliamentary Affairs make a statement regarding Government Business for the week commencing the 4th December, 1995.

#### 6. Motions for Elections to Committees

- (i) Shri Mallikarjun on behalf of SHRI P. CHIDAMBARAM moved the following motion:---
  - "That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(ii) Shri Mallikarjun on behalf of SHRI P. CHIDAMBARAM moved the following motion:—

"That in pursuance of sub-section (4)(d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

## 7. Government Bills-Introduced

(i) The Building and other Construction Workers (Regulation of Employment and Conditions of Scrvice) Bill, 1995.

(ii) The Building and other Construction Workers' Welfare Cess Bill, 1995.

## 8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and other Construction Workers' Welfare Cess Ordinance 1995, was laid on the Table.

## \*9. Statutory Resolution-Under Consideration

Timc	allottcd:	2	hrs.
Timc	takcn:	1	hrs.
Balance:			hrs.

Shri Ram Naik moved the following Resolutaion:-

"That this House disapproves of the Depositories Ordinance, 1995 (No. 11 of 1995) promulgated by the President on 20 September, 1995."

<sup>\*</sup>10. Government Bill—Under Consideration

The Depositorics Bill, 1995

The motion for the consideration of the Bill was moved by Dr. Debi Prosad Pal.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:---

1. Shri Amal Datta

<sup>\*</sup> Discussed together.

- 2. Shri Girdhary Lal Bhargava
- 3. Shri Nirmal Kanti Chatterjee (Speech Unfinished)

The discussion was not concluded.

# 11. Motion Regarding Forty-sixth Report of the Committee on Private members' Bills and Resolutions

SHRI AMAR PAL SINGH moved the following motion:-

"That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 1995."

The motion was adopted.

## 12. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1995 (Insertion of new article 31) by Shri Sultan Salahuddin Owaisi.
- (2) The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1995 by Shri Basudeb Acharia.
- (3) The Constitution (Amendment) Bill, 1995 (Amendment of article 345, ctc.) by Shri Syed Shahabuddin.

## 13. Private Members' Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1992 (Insertion of new articles 330 A and 330-B, etc.) by Shri K.P. Reddaiah Yadav.

Further discussion on the motion for consideration of the Bill moved by Shri K.P. Reddaiah Yadav on the 19th May, 1995 continued.

The following Members took part in the debate:-

- (1) Shri Yaima Singh Yumnam
- (2) Shri Kadambur M.R. Janardhanan
- (3) Dr. Satyanarayan Jatiya
- (4) Dr. Mumtaz Ansari
- (5) Shri Ram Tahal Chaudhary

Shri Anadi Charan Das moved the following motion:-

"That the debate on the Constitution (Amendment) Bill, 1992 (Insertion of new articles 330-A and 330-B, etc.) by Shri K.P. Reddaiah Yadav be adjourned."

The motion was adopted.

# 14. Private Members' Bill-Under Consideration

The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1992 by Shri Syed Shahabuddin.

The motion for consideration of the Bill was moved by Shri Syed Shahabuddin.

The following Members took part in the debate:-

- (1) Dr. Satyanarayan Jatiya
- (2) Shri Nawal Kishore Rai

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 1995)

R.C. BHARDWAJ, Secretury-General.

# BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 4, 1995/Agrahayana 13, 1917 (Saka)

No. 399

# 11 A.M.

# 1. Obituary References

The Deputy Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, P.G. Narayanan, Chandrajit Yadav, Smt. Lovely Anand, Sarvashri E. Ahamed, Mohan Rawale, Yaima Singh Yumnam, D.K. Naikar and Govinda Chandra Munda made references to the passing away of Sarvashri Magunta Subbarama Reddy and Basagondappa Kadappa Gudadinni, sitting Members of Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

## 2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 101-120 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1063-1292 would be printed in the official Report for the day.

## 11.35 A.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 5th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4282LS-4.12.1995.

## BULLETIN-PART I

# (Brief Record of Proceedings)

## Tuesday, December 5, 1995/Agrahayana 14, 1917 (Saka)

## No. 400

# 11 A.M.

# 1. Obituary Reference

The Speaker, The Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Nirmal Kanti Chatterjee, Indrajit Gupta, P.G. Narayanan, Chandrajeet Yadav, Smt. Lovely Anand, Sarvashri Chitta Basu, E. Ahamed and Mohan Rawale made references to the passing away of Shri Rajaram Shankarrao Mane, a sitting Member of Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 121, 122 and 124—140 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1293—1484 would be printed in the official Report for the day.

11.21 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4324LS-05.12.1995.

## BULLETIN-PART I

# (Brief Record of Proceedings)

# Wednesday, December 6, 1995/Agrahayana 15, 1917 (Saka)

## No. 401

11 A.M.

## 1. Starred Questions

Starred Question Nos. 141-143 were orally answered. Replies to Starred Question Nos. 144-160 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1485-1701 were laid on the Table.

## 3. Statements by Ministers

(i) The Minister of Finance made a statement on price situation. (Due to interruptions in the House, Lok Sabha adjourned at 12.45 P.M. and re-assembled at 2.02 P.M.)

(ii) The Minister of State in the Ministry of External Affairs made a statement on General Framework Agreement for peace in Bosnia-Herzegovina.

## 4. Papers laid on the Table

The following papers were laid on the Table:---

(1) copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Ministry of Food for the year 1995-96.

\* Made at 2.56 P.M.

(2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1995.

(3) A copy of the Uttar Pradesh Health Workers and Health Supervisors (Regulation of Pay) (Second) Ordinance, 1995 (No. 35 of 1995) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 25th August, 1995, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.

(4) A copy each of the following papers (Hindi and English versions):--

- (1) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 1995-96.
- (2) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1995-96.
- (3) Memorandum of Understanding between the Kudrcmukh Iron Ore Company Limited and the Ministry of Steel for the year 1995-96.
- (4) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel, for the year 1995-96.
- (5) Memorandum of Understanding between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1995-96.
- (5) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Tamil Nadu, for the year 1994-95, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the Working of the Paddy Processing Research Centre, Tamil Nadu, for the year 1994-95.

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust for the year 1994-95.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 1994-95.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, for the year 1994-95.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust, Bombay, for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Bombay Port Trust, Bombay, for the year 1994-95.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nchru Port Trust for the year 1994-95.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Tuticorin Port Trust for the year 1994-95.

- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Port Trust for the year 1994-95.
- (14) (i) A copy of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
  - (a) (i) Annual Accounts of the Jawaharlal Nchru Port Trust for the year 1994-95, together with Audit Report thereon.
    - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1994-95.
  - (b) (i) Annual Accounts of the New Mangalore Port Trust for the year 1994-95, together with Audit Report thereon.
    - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1994-95.
  - (c) (i) Annual Accounts of the Mormugao Port Trust for the year 1994-95, together with Audit Report thereon.
    - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1994-95.
  - (d) (i) Annual Accounts of the Kandla Port Trust for the year 1994-95, together with Audit Report thereon.
    - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1994-95.
  - (c) (i) Annual Accounts of the Madras Port Trust for the year 1994-95, together with Audit Report thereon.
    - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1994-95.

- (f) (i) Annual Accounts of the Calcutta Port Trust for the year 1994-95, together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1994-95.
- (g) (i) Annual Accounts of the Tuticorin Port Trust for the year 1994-95, together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1994-95.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1994-95 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust for the year 1994-95.
- (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust for the year 1994-95.
- (17) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 339(E) published in Gazette of India dated the 10th April, 1995 approving the Mormugao Port Employees (Classification, Control and Appeal) Amendment Regulations, 1995.
  - (ii) G.S.R. 483(E) published in Gazette of India dated the 6th June, 1995 approving the Madras Port Trust (Pension Fund) (Amendment) Regulations, 1995.
  - (iii) G.S.R. 422(E) published in Gazette of India dated the 26th May, 1995 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1995.

- (iv) G.S.R. 550(E) published in Gazette of India dated the 17th July, 1995 approving the Jawaharlal Nehru Port Trust Employees (Retirement) Regulations, 1995.
- (v) G.S.R. 564(É) published in Gazette of India dated the 26th July, 1995 approving the Cochin Port Employees (Educational Assistance) Amendment Regulations, 1995.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1993-94, alongwith Audited Accounts under section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Dock Labour Board for the year 1993-94.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Corrigendum<sup>\*</sup> (Hindi and English versions) to the Annual Report and Audited Accounts of the Kandla Dock Labour Board for the year 1993-94.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Navik Bhavishya Nidhi (Scamen's Provident Fund Organisation), Bombay, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navik Bhavishya Nidhi (Scamen's Provident Fund Organisation), Bombay, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navik Bhavishya Nidhi, (Seamen's Provident Fund Organisation), Bombay, for the year 1994-95.

(22) A copy of the Uttar Pradesh Local Self-Government Laws

<sup>•</sup> Annual Report and Audited Accounts of the Kandla Dock I abour Board for the year 1993-94 were laid on the Table on the 23rd December, 1994.

(Fourth Amendment) Ordinance, 1995 (No. 38 of 1995) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 29th September, 1995, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.

- (23) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 405 in Gazette of India dated the 2nd September, 1995, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation and the Ministry of Urban Affairs and Employment for the year 1995-96.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1994-95.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madras Fertilizers Limited for the year 1994-95.
  - (ii) Annual Report of the Madras Fertilizers Limited for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1994-95.
- (27) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited Udyogamandal and the Department of Fertilisers, Ministry of Chemicals and Fertilisers, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1995-96.
  - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the year 1994-95, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Jamshedpur, for the year 1994-95.
  - (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 1994-95.
  - (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1994-95.
- (31) A copy of the Uttar Pradesh Public Services (Tribunals)

- (Amendment) (Second) Ordinance, 1995 (No. 32 of 1995) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 25th August, 1995, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.
- (32) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1989-90.
    - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1987-88.
    - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Two statements (Hindi and English versions) showing reasons for delay in the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the

working of the Electronics Corporation of India Limited, Hyderabad, for the year 1994-95.

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- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Geomagnetism, Bombay, for the year 1994-95.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palacobotany, Lucknow, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1994-95.
- (38) A copy of the Petroleum (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 573(E) in Gazette of India dated the 3rd August, 1995, under sub-section (4) of Section 29 of the Petroleum Act, 1934.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:---
  - (a) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1994-95.
  - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)(i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1994-95.
  - (ii) Annual Report of the Mining and Allied Machinery

Corporation Limited, Durgapur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g)(i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1994-95.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)(i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 1994-95.
  - (ii) Annual Report of the HMT Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)(i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1994-95.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)(i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (1)(i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1993-94.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1994-95.
- (41) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
  - (iii) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
  - (iv) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
- (42) A copy cach of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (a)(i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1994-95.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (43) A copy each of following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 1995-96.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bangalore, for the year 1994-95.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Vadodara, for the year 1994-95.

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- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Chandigarh, for the year 1994-95.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1994-95.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre. Tamil Nadu, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Tamil Nadu, for the year 1994-95.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Guwahati, for the year 1994-95.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Lucknow, for the year 1994-95.

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- (51) (i) A copy of the Annual Report (Hindi and English wersions) of the Population Research Centre, Patna, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Patna, for the year 1994-95.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Pune, for the year 1994-95.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1994-95, alongwith Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Thiruvananthapuram, for the year 1994-95.
  - (54) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Visakhapatnam, for the year 1994-95.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Karnataka, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre. Karnataka, for the year 1994-95.
- (56) (i) A copy of the Annual Report (Hindi and English

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versions) of Population Research Centre, Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Delhi, for the year 1994-95.
- (57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:---
  - (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Science, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English version) by the Government of the working of the International Institute for Population Science, Bombay, for the year 1994-95.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1993-94.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 1993-94.
- (60) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) and (60) above.

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum Board, Hyderabad, for the year 1993-94.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1993-94, together with Audit Report thereon.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- - (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1993-94.
  - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (69) (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1994-95.
  - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (68) above.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th December, 1995 Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1995.

# 6. Bill Passed by Rajya Sabha-Laid on the Table

The Industrial Disputes (Amendment) Bill, 1995.

# 7. Report of the Public Accounts Committee

Shri Ram Naik presented the Hundred and Tenth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Appropriation Accounts of Union Government for 1993-94.

# 8. Report of Business Advisory Committee

Shri Vidyacharan Shukla presented the Fifty-sixth Report of the Business Advisory Committee.

# 9. Report of the Committee on Absence of Members from the sittings of the House

Dr. Kartikeswar Patra presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 10. Report and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the Eighteenth and

Nineteenth Report of the Standing Committee on Labour and Welfare on (i) The Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Bill, 1995 and (ii) The Apprentices (Amendment) Bill, 1995 and Minutes of the Sittings of the Committee relating thereto.

# 11. Report of the Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi presented the Twentieth Report (English and Hindi versions) of the Standing Committee on Petroleum & Chemicals on Action Taken by Government on the recommendations contained in the 9th Report of the Committee (10th Lok Sabha) on "Pricing of Petroleum Products".

# 12. Report of the Committee on Home Affairs

Shri Ram Singh laid on the Table a copy (Hindi and English versions) of the Twenty-fifth Report of the Committee on Home Affairs on the Criminal Law (Second Amendment) Bill, 1995.

# 13. Report of the Standing Committee on Transport and Tourism

Shri K. Muraleedharan laid the Nineteenth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995'.

# 14. Evidence tendered before the Standing Committee on Transport and Tourism

Shri K. Muraleedharan laid on the Table a copy of the Evidence tendered before the Standing Committee on Transport and Tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995'.

# 15. Motions for Elections to Committees

Shri Arvind Netam on behalf of

- (i) Shri Bal Ram Jakhar moved the following motion:-
  - "That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."
- The motion was adopted.



(ii) Shri M. Rajasekara Murthy moved the following motion:-

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."

The motion was adopted.

# 16. Government Bill-Introduced

The National Trust for Welfarc of Persons with Mental Retardation and Cerebral Palsy Bill, 1995.

# 17. Matters under Rule 377

- 1. Shri Gopi Nath Gajapathi raised a matter regarding need to convert Low Power T.V. Transmitter at Berhampur, Orissa into high power transmitter.
- 2. Shri Shantaram Potdukhe raised a matter regarding need for construction of an overbridge on the railway crossing at by-pass road in Chandrapur, Maharashtra.
- 3. Shri Shravan Kumar Patel raised a matter regarding need for early completion of work of airport at Jabalpur, Madhya Pradesh.
- 4. Shri Kashiram Rana raised a matter regarding need to withdraw move to introduce MODVAT system on textile industry.
- 5. Shri Rajendra Kumar Sharma raised a matter regarding need for construction of a by-pass on National Highway -No. 24 at Rampur.
- 6. Shri Uddhab Barman raised a matter regarding need to allocate more funds to the State Government of Assam to check soil erosion caused by various rivers particularly in Barpeta.
- 7. Shri R. Ramasamy raised a matter regarding need to amend Plantation Labour and Administration of Plantations Labour Act, 1951 in order to provide physical protection to plantation owners.

#### <sup>1</sup>18. Statutory Resolution-Withdrawn

The discussion on the following Resolution moved by Shri Ram Naik on 1 December, 1995 continued:—

"That this House disapproves of the Depositories Ordinance, 1995 (No. 11 of 1995) promulgated by the President on 20 September, 1995".

After discussion as indicated in para 19 below, the Resolution was withdrawn by leave of the House.

## \*19. Government Bill-Passed

The Depositories Bill, 1995.

Combined discussion on the motion for consideration of the Bill moved by Dr. Debi Prosad Pal on 1 December, 1995 and the Resolution (Vide Para 18 above) continued.

The following members took part in debate:-

(1) Shri Nirmal Kanti Chaterjee

(2) Prof. Ram Kapse

(3) Shri R. Naidu Ramasamy

Dr. Debi Prosad Pal replies to the debate.

Shri Ram Naik spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Debi Prosad Pal.

The motion was adopted and the Bill was passed.

\* Discussed together.

#### 20. Supplementary Demands for Grants (General) for 1995-96

Discussion on the Supplementary Demands for Grants Nos. 5 to 7, 9, 10, 14, 28, 39, 44, 46 to 48, 50, 51 57, 61, 62, 69, 72, 76, 79, 80, 81, 84, 95 and 98 in respect of Budget (General) for 1995-96, commenced.

The following Members took part in the debate:-

- (1) Dr. Satyanarayan Jatiya
- (2) Km. Mamata Banerjee
- (3) Prof. Susanta Chakraborty
- (4) Shri Mohan Singh (Deoria)
- (5) Prof. (Dr.) S. P. Yadav
- (6) Shri Prabhu Dayal Katheria
- (7) Shri Sriballav Panigrahi
- (8) Shri Rup Chand Murmu
- (9) Shri Ramashray Prasad Singh
- (10) Shri Rajnath Sonkar Shastri
- (11) Shri Bolla Bulli Ramaiah
- (12) Shri Satya Deo Singh
- (13) Shri R. Naidu Ramasamy
- (14) Shri Pramothes Mukherjee
- (15) Shri Ram Naik
- (16) Shri Sukhdev Paswan
- (17) Shri Devendra Prasad Yadav

Dr. Debi Prosad Pal replies to the debate.

All the Supplementary Demands for Grants Nos. 5 to 7, 9, 10, 14, 28, 39, 44, 46 to 48, 50, 51, 57, 61, 62, 69, 72, 76, 79, 80, 81, 84, 95 and 98 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1995-96 were voted in full.

#### 21. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1995.

#### 22. Government Bill-Passed

The Appropriation (No. 5) Bill, 1995.

The motion for consideration moved by Dr. Debi Prosad Pal was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Debi Prosad Pal.

The motion was adopted and the Bill was passed.

8-18 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4360LS-6.12.1995.

## BULLETIN-PART I

#### (Brief Record of Proceedings)

Thursday, December 7, 1995/Agrahayana 16, 1917 (Saka)

#### No. 482

## 11 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 161—180 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1702—1923 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.18 A.M. and re-assembled at 12.03 P.M.).

## 2. Statements by Ministers

- (i) The Minister of State of the Ministry of Commerce made a statement on the stage of the proceedings before the Designated Court, Poonamallee and before the Justice Jain Commission of Inquiry.
- (ii) The Minister of State of the Ministry of Coal made a statement regarding flooding of Gaslitand mine of Bharat Coking Coal Limited, Dhanbad on 26/27 September, 1995.

\* Made at 1.13 P.M.

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(iii) The Minister of State of the Ministry of Communications made/laid a statement regarding award of licences to private companies for operating basic telecom services.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Dèlhi, for the year 1994-95.
- (3) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 1994-95.
- (5) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Engineers India Limited and Ministry of Petroleum and Natural Gas for the year 1995-96.
- (ii) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
- (iii) Memorandum of Understanding between the Cochin Refineries Limited and Ministry of Petroleum and Natural Gas for the year 1995-96.
- (iv) Memorandum of Understanding between the Madras Refineries Limited and Ministry of Petroleum and Natural Gas for the year 1995-96.

<sup>\*</sup> Made at 5.10 P.M.

- (v) Memorandum of Understanding between the Lubrizol India Limited and Ministry of Petroleum and Natural Gas for the year 1995-96.
- (vi) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
- (vii) Memorandum of Understanding between the IBP Company Limited and Ministry of Petroleum and Natural Gas for the year 1995-96.
- (viii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
  - (ix) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
  - (x) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
  - (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
    - (i) Review by the Government of the working of the Indian Oil Corporation Limited, Bombay, for the year 1994-95.
    - (ii) Annual Report for the Indian Oil Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 1995-96.
- (8) A copy each of the following papers (Hindi and English vergions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the

Rehabilitation Plantations Limited, Punalur, for the year 1994-95.

- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1994-95.
- (10) A copy of the Central Industrial Security Force (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 352 in Gazette of India dated the 29th July, 1995, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968, together with a corrigendum thereto in Hindi version published in Notification No. G.S.R. 420 dated the 16th September, 1995.
- (\*11) A copy of the Notification No. 165/95-Customs (Hindi and English versions) published in Gazette of India dated the 7th December, 1995 together with an explanatory memorandum seeking to prescribe preferential rates of basic customs duty on specified goods imported into India from SAARC countries, under section 159 of the Customs Act, 1962.

## 4. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty-Third Report (Hindi and English versions) of the Committee on Petitions.

# 5. Report of the Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi presented the Twenty-Third Report (Hindi and English versions) of the Standing Committee on Petroleum &

<sup>\*</sup> Laid at 8.04 p.m.

Chemicals on Action Taken by Government on the recommendations contained in the 18th Report of the Committee (10th Lok Sabha) on "Demands for Grants relating to Ministry of Chemicals & Fertilizers, Department of Fertilizers for 1995-96."

# 6. Motion regarding Fifty-Sixth Report of the Business Advisory Committee

Shri Vidyacharan Shukla moved the following motion:---

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 6th December, 1995."

The motion was adopted.

## 7. Matters under Rule 377

(1) Shri N. Dennis raised a matter regarding need for proper maintenance of Kanyakumari-Trivandrum National Highway No. 47 particularly Tamilnadu part of it.

(2) shri Mullappally Ramachandran raised a matter regarding need to look into exhorbitant charges being levied on passengers at Calicut airport, Kerala.

(3) Dr. Satyanarayan Jatiya raised a matter regarding need for prevention of cruelty to animals.

(4) Dr. Chattarpal Singh raised a matter regarding need to connect Bulandshahar by direct rail service with Lucknow and Delhi.

(5) Shri Manjay Lal raised a matter regarding need for early setting up of industrial growth centres in Bihar.

(6) Shri Anadi Charan Das raised a matter regarding need to take suitable steps to check recurrence of floods in coastral district Jaipur, Orissa.

(7) Shri Jangbir Singh raised a matter regarding need to release more funds to the State Government of Haryana for providing speedy relief to the people affected by floods in the State. (8) Mohd. Ali Ashraf Fatmi raised a matter regarding need to reopen Ashok Paper Mill at Darbhanga, Bihar.

# 8. Discussion under Rule 193

Shri Jaswant Singh raised a discussion on the economic situation in the country.

The following members took part in the debate:---

- (1) Smt. Suscela Gopalan
- (2) Shri Anadi Charan Das
- (3) Shri Mohan Singh (Deoria)
- (4) Shri P.G. Narayanan
- (5) Dr. Mumtaz Ansari
- (6) Shri Bhogendra Jha
- (7) Prof. Rasa Singh Rawat
- (8) Shri P.R. Kumaramangalam
- (9) Prof. Susanta Chakraborty
- (10) Shri Sobhanadreeswara Rao Vadde
- (11) Shri K.P. Reddaiah Yadav
- (12) Shri Mohan Rawale
- (13) Shri Nirmal Kanti Chatterjee
- Shri Manmohan Singh replied to the debate.

The discussion was concluded.

#### '9. Statement by Prime Minister

The Prime Minister made a statement regarding successful launch of INSAT-2C Satellite on 7 December, 1995.

Thereafter, Sarvashri Lal Krishna Advani, Sharad Yadav, Somnath Chatterjee, Bhogendra Jha, Sobhanadreeswara Rao Vadde, Hari Kishore Singh and Maj. Gen. (Retired) Bhuwan Chandra Khanduri, Sarvashri E. Ahamed, P.C. Thomas, Arjun Singh, Udai

<sup>\*</sup> Made at 5 P.M.

Pratap Singh and Speaker congratulated the Scientists, Engineers and all concerned for the successful launching of INSAT-2C Satellite.

8.05 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND--4412L8-7.12.1995.

## BULLETIN-PART I

## (Brief Record of Proceedings)

Friday, December 8, 1995/Agrahayana 17, 1917 (Saka)

## No. 403

## 11.01 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 181-200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1924-2153 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12 Noon).

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 3.33 P.M.)

## 2. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1993-94, under section 10 of the Railway Act, 1989.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the

working of the India Tourism Development Corporation Limited, New Delhi, for the year 1994-95.

- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1994-95.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1995 published in Notification No. S.O. 2064 in Gazette of India dated the 14th July, 1995.
  - (ii) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Rules, 1995 published in Notification No. S.O. 730(E) in Gazette of India dated the 21st August, 1995.
  - (iii) The Export of Processed Meat Products (Quality Control and Inspection) Rules, 1995 published in Notification No. S.O. 2681 in Gazette of India dated the 7th October, 1995.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (a)(i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1993-94.

- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (6) above.

A copy each of the following papers (Hindi and English versions):---

- (i) Memorandum of Understanding between the MMTC Limited and the Ministry of Commerce, for the year 1995-96.
- (ii) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1995-96.
- (iii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1995-96.

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 529(E) published in Gazette of India dated the 4th July, 1995 together with an explanatory memorandum regarding exemption to all goods donated or purchased out of cash donations, for the relief and rehabilitation of the people affected by the earthquake in the States from the whole of the duty of excise leviable thereon subject to certain conditions.

- (ii) G.S.R. 563(E) published in Gazette of India dated the 26th July, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 30/88-CE, dated the 1st March, 1988, so as to replace 'Drugs (Price Control) Order, 1987' by 'Drugs (Price Control) Order, 1995'.
- (iii) G.S.R. 569(E) published in Gazette of India dated the 1st August, 1995 together with an explanatory memorandum seeking to provide full exemption from excise duty to cotton waste when the same is cleared from a unit in free trade zone or from a 100 percent export oriented undertaking.
- (iv) G.S.R. 589(E) published in Gazette of India dated the 11th August, 1995 together with an explanatory memorandum seeking to exempt processed embroidery from the whole of the basic excise duty.
- (v) G.S.R. 590(E) published in Gazette of India dated the 11th August, 1995 together with an explanatory memorandum fixing the rate of duty of Rs. thirty per metre length of the machines per shift, for embroidery machines utilised for manufacturing embroidery in the piece, in strips, or in motifs on a base of cotton, manmade silk or woollen fabrics.
- (vi) G.S.R. 601(E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 82/92-CE, dated 27th August, 1992.
- (vii) G.S.R. 602(E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum regarding exemption to goods when supplied to the United Nations or an international organisation for their official use or supplied to the projects financed by the said United Nations or an international organisation and approved by the Government of India from the whole of the basic and additional duties of excise leviable thereon.

- (viii) G.S.R. 608(E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 60/88-CE, dated the 1st March, 1988.
  - (ix) G.S.R. 609(E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum regarding exemption to polyester filament yarn, dyed, printed, bleached or mercerised from the whole of the duty of excise leviable thereon, subject to certain conditions.
  - (x) G.S.R. 617(E) published in Gazette of India dated the 6th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 15/94-CE, dated the 1st March, 1994.
  - (xi) G.S.R. 714(E) published in Gazette of India dated the 3rd November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
- (xii) The Central Excise (Twelfth Amendment) Rules, 1995 published in Notification No. G.S.R. 591(E) in Gazette of India dated the 16th August, 1995, together with an explanatory memorandum.
- (xiii) G.S.R. 639(E) published in Gazette of India dated the 15th September, 1995 together with an explanatory memorandum making certain amendments to Notification No. 23/95-CE, dated the 30th May, 1995.
- (xiv) The Adhoc Exemption Order No. 28/9/95-CX dated the 21st June, 1995 together with an explanatory memorandum seeking to exempt the duties of excise on the paper used for calendars and telephone/address books etc. and procured by Child Relief and You, DDA Slum Wing (Barat Ghar) Bapu Park, Kotla Mubarakpur, New Delhi.
- (xv) The Adhoc Exemption Order No. 33/14/95-CX dated the 31st July, 1995 together with an explanatory

memorandum regarding exemption to 'Mobile Viklang Sahayata Van' from the duties of excise being purchased by Delhi Bharat Vikas, New Delhi.

(10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 2518 published in Gazette of India dated the 23rd September, 1995, regarding exemption to "The Victoria Technical Institute, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (ii) S.O. 2519 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Servants of the People Society, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 and 1992-93 subject to certain conditions.
- (iii) S.O. 2520 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The SOS Children's Village of India, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1994-95 subject to certain conditions.
- (iv) S.O. 2521 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shree Nasik Panchavati Panjrapole, Nasik" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (v) S.O. 2522 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "Navajivan Trust, Ahmedabad" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1994-95 subject to certain conditions.
- (vi) S.O. 2523 published in Gazette of India dated the 23rd

September, 1995 regarding exemption to "The Shri Ram Chandra Mission, Uttar Pradesh" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.

- (vii) S.O. 2525 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Indian Institute of Foreign Trade, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (viii) S.O. 2526 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The West Zone Cultural Centre, Udaipur" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
  - (ix) S.O. 2527 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Asiatic Society of Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 and 1994-95 subject to certain conditions.
  - (x) S.O. 2528 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Rashtriya Gramin Vikas Nidhi, Guwahati" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
  - (xi) S.O. 2529 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Punjab Istri Sabha Relief Trust, Punjab" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1994-95 subject to certain conditions.
- (xii) S.O. 2530 published in Gazette of India dated the 23rd

September, 1995 regarding exemption to "The Maharashtra State Bharat Scouts & Guides, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1994-95 subject to certain conditions.

- (xiii) S.O. 2531 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Ramakrishna Vivekananda Mission, Barrackpore, West Bengal" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93, 1993-94 and 1994-95 subject to certain conditions.
- (xiv) S.O. 2532 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bengal Social Service League, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93, 1993-94 and 1994-95 subject to certain conditions.
- (xv) S.O. 2533 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Krishna Gopal Ayurvedic Dharmarth Aushdhalaya Trust, Ajmer" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91, 1991-92 and 1992-93 subject to certain conditions.
- (xvi) S.O. 2534 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Press Trust of India Limited, Fort, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 and 1993-94 subject to certain conditions.
- (xvii) S.O. 2535 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Ramana Maharshi Centre for Learning, Bangalore" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97, 1997-98 and 1998-99 subject to certain conditions.
- (xviii) S.O. 2536 published in Gazette of India dated the 23rd

September, 1995 regarding exemption to "The Indian Council for Research on International Economic Relation, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.

- (xix) S.O. 2537 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Tibetan Homes Foundation, Bureau of His Holiness The Dalai Lama, New Delhi" under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1995-96, 1996-97 and 1997-98 subject to certain conditions.
- (xx) S.O. 2538 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Rajiv Gandhi Foundation (General Fund), New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96, 1996-97 and 1997-98 subject to certain conditions.
- (xxi) S.O. 2539 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The German Leprosy Relief Association Rehabilitation Fund, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (xxii) S.O. 2540 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Dayanand Anglo-Vedic College Trust and Management Society, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1995-96 subject to certain conditions.
- (xxiii) S.O. 2541 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Swaminarayan Aksharpith, Shahibaug, Ahmedabad" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94, 1994-95 and 1995-96 subject to certain conditions.

- (xxiv) S.O. 2542 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bharat Scouts and Guides, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxv) S.O. 2543 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bharat Scouts & Guides, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 and 1991-92 subject to certain conditions.
- (xxvi) S.O. 2544 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Madhya Pradesh Mahila Kalyan Samiti, Govindpura, Bhopal" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 and 1998-99 subject to certain conditions.
- (xxvii) S.O. 2545 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Asian Institute of Transport Development, New Delhi" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1996-97 and 1998-99 subject to certain conditions.
- (xxviii) S.O. 2547 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shri Ramachandra Mission, Uttar Pradesh" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1995 and 1996 subject to certain conditions.
  - (xxix) S.O. 2548 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Jawaharlal Nchru Memorial Fund, New Delhi" under section 10 (23C) of the Incometax Act 1961 for the period covered by the assessment years 1996-97 and 1998-99 subject to certain conditions.

- (xxx) S.O. 2549 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Wes Bengal Council for Child Welfare, Calcutta" under section 10 (23C) of the Income-tax Act 1961 for the periox covered by the assessment years 1994-95 and 1996-9', subject to certain conditions.
- (xxxi) S.O. 2550 published in Gazette of India dated the 23rc September, 1995 regarding exemption to "The Sr Aurobindo Society, Calcutta" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.
- (xxxii) S.O. 2551 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The SOS Children's Village of India, New Delhi" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1995-96 and 1996-97 subject to certain conditions.
- (xxxiii) S.O. 2553 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shri Anandpur Trust, New Delhi" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1993-94 and 1995-96 subject to certain conditions.
- (xxxiv) S.O. 2554 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The India Trade Promotion Organisation, New Delhi" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.
- (xxxv) S.O. 2555 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Maharashtra Gandhi Smarak Nidhi, Pune" under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1994-95 and 1996-97 subject to certain conditions.

- (xxxvi) The Income-tax (Seventh Amendment) Rules, 1995 published in Notification No. S.O. 612(E) in Gazette of India dated the 5th July, 1995.
- (xxxvii) The Income-tax (Eighth Amendment) Rules, 1995 published in Notification No. S.O. 617(E) in Gazette of India dated the 7th July, 1995.
- (xxxviii) The Income-tax (Fiftcenth Amendment) Rules, 1995 published in Notification No. S.O. 671(E) in Gazette of India dated the 27th July, 1995.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---

- (i) G.S.R. 568(E) published in Gazette of India dated the 1st August, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 229/88-Cus. and 152/94-Cus., dated the 1st August, 1988 and the 13th July, 1994 respectively.
- (ii) G.S.R. 581(E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum seeking to make woven fabrics liable to additional duty at rates determined by the Fabrics (Additional Duty) Rules, 1995.
- (iii) The Fabrics (Additional Duty) Rules, 1995 published in Notification No. G.S.R. 582(E) in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum.
- (iv) G.S.R. 583(E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 357-Cus. dated the 2nd August, 1976.
- (v) The Additional Duty Amendment Rules, 1995 published in Notification No. G.S.R. 584(E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum.
- (vi) G.S.R. 587(E) published in Gazette of India dated the 9th August. 1995 together with an explanatory memorandum

- (vii) G.S.R. 593(E) published in Gazette of India dated the 21st August, 1995 together with an explanatory memorandum regarding exemption to machinery, instruments, tools including accessories of such machinery, instruments and tools required for setting up of indigenous manufacturing facilities in the ordnance factories for the manufacture of armaments, when imported into India by the Ordnance Factory Board, Calcutta, from the whole of the basic and additional duties of customs leviable thereon.
- (viii) G.S.R. 596(E) published in Gazette of India dated the 24th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 93/95-Cus. dated the 18th May, 1995.
  - (ix) G.S.R. 603(E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated the 13th July, 1994.
  - (x) G.S.R. 607(E) published in Gazette of India dated the 31st August, 1995 together with an cxplanatory memorandum making certain amendments in the Notification No. 39/94-Cus., dated the 1st March, 1994.
  - (xi) G.S.R. 614(E) published in Gazette of India dated the 4th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 155/94-Cus., dated the 13th July, 1994.
- (xii) G.S.R. 615(E) published in Gazette of India dated the 4th September, 1995 together with an explanatory memorandum regarding exemption to plant, machinery, equipments, spares, when imported by or on behalf of the Reserve Bank of India for expansion and modernisation of Currency Note Press at Nasik and Bank Note Press at Dewas from the whole of the basic and additional duties of customs leviable thereon.
- (xiii) G.S.R. 627(E) published in Gazette of India dated the 8th

September, 1995 together with an explanatory memorandum extending the validity of Notification No. 177/90-Cus., dated the 31st May, 1990 upto the 31st December, 2000.

- (xiv) G.S.R. 638(E) published in Gazette of India dated the 15th September, 1995 together with an explanatory memorandum extending the validity of Notification No.73/94-Cus., dated the 1st March, 1994 upto the 21st March, 1996.
- (xv) G.S.R. 666(E) published in Gazette of India dated the 26th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus., dated the 12th August, 1992.

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- (xvi) A copy of the Ad hoc Exemption Order No. 258/95 dated the 21st September, 1995 together with an explanatory memorandum prescribing the basic customs duty of 20 percent ad valorem on 55000 (fifty five thousand) metric tonnes of vegetable oils, edible grade in loose form to be imported by National Dairy Development Board on or before the 31st October, 1995 so as to augment the availability of the edible oil at reasonable price.
- (12) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
  - (i) The Life Insurance Corporation of India (Employees) Pension Rules, 1995 published in Notification No. G.S.Ŗ. 525(E) in Gazette of India dated the 28th June, 1995.
  - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 595(E) in Gazette of India dated the 30th June, 1995.
  - (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 596(E) in Gazette of India dated the 30th June, 1995.

- (iv) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 597(E) in Gazette of India dated the 30th June, 1995.
- (v) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 669(E) in Gazette of India dated the 27th September, 1995.
- (13) A copy cach of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Employees') Pension Scheme, 1995 published in Notification No. S.O. 585(E) in Gazette of India dated the 28th June, 1995.
  - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1995 published in Notification No. S.O. 592 (E) in Gazette of India dated the 30th June, 1995.
  - (iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1995 published in Notification No. S.O. 593 (E) in Gazette of India dated the 30th June, 1995.
  - (iv) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1995 published in Notification No. S.O. 594 (E) in Gazette of India dated the 30th June, 1995.
- (14) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:—
  - (i) Ratlam Mandsaur Kshctriya Gramin Bank, Mandsaur (M.P.)

- (ii) Rajgarh Schore Kshetriya Gramin Bank, Schore (M.P.)
- (iii) Patliputra Gramin Bank, Patna (Bihar)
- (iv) Jhabua Dhar Kshetriya Gramin Bank, Jhabua (M.P.)
- (v) Marathwada Gramin Bank, Nanded (Maharashtra).
- (vi) Kakathiya Grameena Bank, Warangal (A.P.)
- (vii) Pithoragarh Kshctriya Gramin Bank, Pithoragarh (U.P.)
- (viii) Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.)
  - (ix) Barabanki Gramin Bank, Barabanki (U.P.)
  - (x) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.)
  - (xi) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra)
- (xii) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- (xiii) Golconda Grameena Bank, Hyderabad (A.P.).
- (15) A copy of the Coinage Standard Weight and Remedy of Commemorative Coins of Five Rupees (containing Copper 75 percent and Nickel 25 percent coined to commemorate the occasion of "50th Anniversary of Food and Agriculture Organisation 1945—1995") Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 512(E) in Gazette of India dated the 20th June, 1995, under subsection (3) of section 21 of the Coinage Act, 1906.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:---
  - (i) The Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification No. IRS/1/656//95 in Gazette of India dated the 1st July, 1995.
  - (ii) The Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification

No. IRS/1/1615/DRD in Gazette of India dated the 2nd September, 1995.

- (iii) The Allahabad Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. HO/Legal/0285 dated the 15th July, 1995.
- (iv) The Andhra Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. 666/20/ Legal/407 in Gazette of India dated the 23rd March, 1995, together with a corrigendum thereto in Hindi version, published in Gazette of India dated the 18th September, 1995.
- (17) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) Report on the working and activities of the Allahabad Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (ii) Report on the working and activities of the Bank of Baroda for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (iii) Report on the working and activities of the Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (iv) Report on the working and activities of the Canara Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (v) Report on the working and activities of the Punjab National Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.

- (vi) Report on the working and activities of the Union Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (ix) Report on the working and activities of the Andhra Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (x) Report on the working and activities of the Corporation Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (xi) Report on the working and activities of the Punjab and Sind Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
  - (xii) Report on the working and activities of the Vijaya Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (19) A copy of the Annual Report (Hindi and English versions) of the State Bank of Travancore for the year 1994-95, alongwith Accounts and Auditors' Report thereon, under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1993-94, alongwith Audited Accounts, under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
  - (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of Delhi Financial Corporation for the year 1993-94, under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dethi Financial Corporation for the year 1993-94.
- (21) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (20) above.

# 3. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Verma presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sitting of the Committee relating thereto:

- (1) Fifty-Fourth Report on Ministry of Petroleum and Natural Gas—Action Taken by Government on the recommendations contained in the Forty-Second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) — Reservation for and employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation Ltd.
- (2) Fifty-Sixth Report on Ministry of Industry (Deptt. of Heavy Industry) — Action Taken by Government on the recommendations contained in the Forty-Eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) — Reservation for and employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Ltd.

## 4. Report of the Committee on Government Assurances

Shri V.S. Vijayaraghavan presented the Thirty-Fourth Report (Hindi and English version) of the Committee on Government Assurances.

#### 5. Report of the Standing Committee on Petroleum and Chemicals

Shri Devendra Prasad Yadav presented the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals on Action Taken by Government on the recommendations contained in the 19th Report of the Committee (10th Lok Sabha) on "Demands for Grants relating to Ministry of Chemicals & Fertilizers, Department of Chemicals & Petro-Chemicals for 1995-96".

#### 6. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 11th December, 1995.

## 7. Private Member's Resolution-under consideration

Further discussion on the Resolution moved by Shri Sudarsan Raychaudhuri on the 26th May, 1995 continued:—

"This House expresses its grave concern over the increasing number of sick public sector undertakings under the control of the Central Government and non-payment of dues of workers in those units and urges upon the Government to take steps for the revival of the units and for the payment of dues of their employees in the interest of the country."

The following Members took part in the debate:---

- (1) Prof. Malini Bhattacharya
- (2) Shri K.D. Sultanpuri
- (3) Shri Ratilal Kalidas Verma
- (4) Smt. Saroj Dubey
- (5) Shri Mohan Singh (Deoria)
- (6) Shri P.C. Chacko
- (7) Shri Rameshwar Patidar
- (8) Shri S.S.R. Rajendra Kumar
- (9) Shri V.S. Vijayaraghavan
- (10) Shri Lal Babu Rai

- (11) Shri Prabhu Dayal Kathcria
- (12) Shri Mohan Rawalc
- (13) Shri Santosh Kumar Gangwar
- (14) Dr. Satyanarayan Jatiya
- (15) Shri Sukhdev Paswan
- (16) Shri A. Charles
- (17) Shri K. Karunakaran
- The discussion was not concluded.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th December, 1995)

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4458LS-08-12-1995.

#### LOK SABHA

# BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 11, 1995/Agrahayana 20, 1917 (Saka)

## No. 404

11.00 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 201—220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2154—2354 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 2.00 P.M.)

#### 2. Papers laid on the Table

The following papers were laid on the Table:----

- (1) A copy each of the following papers (Hindi and English versions):---
- (i) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1995-96.
- (ii) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1995-96.
- (2) A copy each of the following papers (Hindi and English

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versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 363(E) published in Gazette of India dated the 27th April, 1995 approving the Mormugao Port Employees (Grant of advances for Building of Houses) Amendment Regulations, 1995.
  - (ii) G.S.R. 540(E) published in Gazette of India dated the 7th July, 1995 approving the Kandla Port Employees (Class-III and IV) Special Contribution to the Contributory Provident Fund (Amendment) Regulations, 1995.
  - (iii) G.S.R. 637(E) published in Gazette of India dated the 15th September, 1995 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1995.
  - (iv) G.S.R. 661(E) published in Gazette of India dated the 22nd September, 1995 approving the Mormugao Port Trust (Licensing of Stevedores) (Amendment) Regulations, 1995.
  - (v) G.S.R. 645(E) published in Gazette of India dated the 19th September, 1995 approving the Cochin Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1995.
  - (vi) G.S.R. 646(E) published in Gazette of India dated the 19th September, 1995 approving the New Mangalore Port

Trust Employees (Contributory Outdoor and Indoor Medical Benefit After Retirement) Amendment Regulations, 1995.

- (vii) G.S.R. 677(E) published in Gazette of India dated the 5th October, 1995 approving the Jawaharlal Nehru Port Trust Employees (Grant of Advance in connection with Festivals) First Amendment Regulations, 1995.
- (viii) G.S.R. 757(E) published in Gazette of India dated the 18th October, 1994 approving the Jawaharlal Nehru Port Trust Employees (Foreign Service) Regulations, 1994.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1995 published in Notification No. G.S.R. 328 in Gazette of India dated the 8th July, 1995.
  - (ii) The Merchant Shipping (Life Saving Appliances) Amendment Rules, 1995 published in Notification No. G.S.R. 344 in Gazette of India dated the 22nd July, 1995.
  - (iii) The Merchant Shipping (Medicines, Medical Stores and Appliances) Amendment Rules, 1994 published in Notification No. G.S.R. 555 in Gazette of India dated the 5th November, 1994.
  - (iv) The Merchant Shipping (Safety Convention Certificate) Amendment Rules, 1995 published in Notification No. G.S.R. 571(E) in Gazette of India dated the 2nd August, 1995.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1992-93.

- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
  - (i) Annual Accounts of the Bombay Port Trust for the year 1994-95, together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1994-95.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Vadodara, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Cooperative Limited, Vadodara, for the year 1994-95.
- (9) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96.
  - (ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute

for Plastics Engineering and Technology, Madras, for the year 1994-95.

- (11) A copy of the Citrus Fruits Grading and Marking (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 325 in Gazette of India dated the 8th July, 1995, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a)(i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal, for the year 1994-95.
    - (ii) Annual Report of the Tchri Hydro Development Corporation Limited, Tchri-Garhwal, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)(i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the National Hydro-elctric Power Corporation Limited and the Ministry of Power for the year 1995-96.
  - (ii) Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of Power for the year 1995-96.

## 3. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:---

(1)	Shri Probin Deka	31 July to 26 August, 1995
(2)	Shri V. Krishna Rao	31 July to 26 August, 1995
(3)	Shri Ankushrao Raosaheb Tope	2 August to 26 August, 1995
(4)	Shri Krishna Marandi	31 July to 22 August, 1995
(5)	Shri George Fernandes	21 August to 26 August, 1995 and
		27 November to 22 December, 1995.

4. Report and Minutes of Standing Committee on Communications

SHRI PAWAN KUMAR BANSAL presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and the Minutes of the Sittings of the Committee relating thereto—

- (1) Twenty-Third Report on Action Taken by the Government on the Recommendations contained in the Fourth Report of the Standing Committee on Communications on Department of Post, Annual Report (1992-93), Ministry of Communications.
- (2) Twenty-Fourth Report on Action Taken by the Government on the Recommendations contained in the Eleventh Report of the Standing Committee on Communications on National Film Archive of India, Ministry of Information & Broadcasting.

# 5. Report of The Standing Committee on Human Resource Development

✓ SHRI INDER JIT laid on the Table a copy each (Hindi and English versions) of the Thirty-Second Report of the Standing Committee on Human Resource Development on the Maulana Azad National Urdu University Bill, 1995. 6. Motion for Election to Committee

SHRI MUKUL WASNIK on behalf of SHRI G. VENKAT SWAMY moved the following:---

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The Motion was adopted.

## 7. Supplementary Demand for Grant (Railways)

SHRI SURESH KALMADI presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 1995-96.

#### 8. Government Bill-Introduced

The Cotton Ginning and Pressing Factories (Repcal) Bill, 1995. 2.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4489LS-11.12.1995.

# LOK SABHA

## BULLETIN - PART I

# (Brief Record of Proceedings)

Tuesday, December 12, 1995/Agrahayana 21, 1917 (Saka)

# No. 405

11.00 A.M.

# Announcement by Speaker

The Speaker adjourned the House to re-assemble at 11 A.M. on Wednesday, the 13th December, 1995.

11.04 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th December, 1995).

R. C. BHARDWAJ, Secretary-General.

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MGIP(PLU)MRND-4567LS-11-12-1995.

## LOK SABHA

## BULLETIN-PART I

#### (Brief Record of Proceedings)

Wednesday, December 13, 1995/Agrahayana 22, 1917 (Saka)

No. 406

## 11 A.M.

#### 1. Questions

- (i) Due to interruptions in the House, the replies to Starred Question Nos. 241-260 put down in the order paper for the day were treated as Unstarred and their answer together with the answer to Unstarred Question Nos. 2499-2706 would be printed in the Official Report for the day.
- (ii) The sitting of Lok Sabha for Tuesday, the 12th December, 1995 having been adjourned, the replies to Starred Question Nos. 221—240 and 123 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2355—2498 listed for that day would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2 P.M.)

## 2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Central Zoo Authority (Officers and Other

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Employees) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No. S.O. 3561 in Gazette of India dated the 31st December, 1994, under sub-section (2) of section 63 of the Wildlife (Protection) Act, 1972.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1994-95.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1994-95.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Services (India), New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satcomm Services (India), New Delhi, for the year 1994-95.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1994-95.
- (ii) Annual Report of the CMC Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1994-95, under section 19 of the Coir Industry Act, 1953.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Coir Board, Kochi, for the year 1994-95.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1994-95.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, Ludhiana, for the year 1994-95.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1994-95.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-operative

Sugar Factories Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1994-95.
- - (a) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1991-92.
    - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1991-92.
    - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1993-94.
    - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1993-94.
    - (ii) Annual Report of the Tamil Nadu Agro Industries

Corporation Limited, Madras, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1992-93.
  - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) S.O. 831(E) published in Gazette of India dated the 6th October, 1995 appointing the Senior Fertiliser Inspectors and Fertiliser Inspectors in the Central Fertiliser Quality Control and Training Institute, Faridabad and its Regional Offices at New Bombay, Kalyani and Madras to be Inspector of Fertiliser for the purpose of the Fertiliser (Control) Order, 1985.
  - (ii) The Fertiliser (Control) Third Amendment Order, 1995 published in Notification No. S.O. 835(E) in Gazette of India dated the 12th October, 1995.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1994-95.
- (17) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Bombay, for the year 1994-95.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1994-95.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1994-95.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1994-95.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Agharkar Research Institute, Pune, for the year 1994-95.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1994-95, along with Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1994-95.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1994-95.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) S.O. 797(E) published in Gazette of India dated the 20th September, 1995 notifying the Simplex Mills Company Limited, Tehsil Gondia, Maharashtra as a Mill producing newsprint.
  - (ii) S.O. 798(E) published in Gazette of India dated the 20th September, 1995 notifying the Pudumjee Pulp and Paper Mills Limited, Pune, Maharashtra as a Mill producing newsprint.
  - (iii) S.O. 911(E) published in Gazette of India dated the 10th November, 1995 notifying the Gaurav Paper Mills, Chandrapur, Maharashtra as a Mill producing newsprint.
- (25) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (a) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1994-95.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Nepa Limited for the year 1994-95.
  - (ii) Annual Report of the Nepa Limited for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the

Fluid Control Research Institute, Palghat, for the year 1994-95.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1994-95.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automotive Research Association of India, Pune, for the year 1994-95.
- (29) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1995-96.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1994-95.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga

and Naturopathy, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1994-95.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homocopathy, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1993-94.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1992-93.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, for the year 1992-93.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University for the year 1993-94.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, for the year 1993-94.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Audit Report (Hindi and English versions) on the accounts of the Indian Council of Historical Research, New Delhi, for the year 1993-94.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1993-94.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1993-94.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1993-94.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, for the year 1994-95.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 1995-96.
- (48) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1994-95.
- (49) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1994-95.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (51) A copy of the Railway Protection Force (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 164 in Gazette of India dated the 1st April, 1995 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (52) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (53) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1995-96.
- (54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1994-95.
    - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1994-95.
    - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1994-95.
    - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1994-95, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1994-95.
  - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1994-95.
  - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mazagon Dock Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (55) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

(56) A copy of the Consumer Protection (Second Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 759(E) in Gazette of India dated the 21st November, 1995, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

3. Report of the Committee on Private Members' Bills and Resolutions

Shri Sivaji Patnaik presented the Forty-seventh Report

(Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 4. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Fifty-seventh Report of the Business Advisory Committee.

## 5. Report and Minutes of Standing Committee on Communications

Shri Pawan Kumar Bansal presented the Twenty-fifth Report (Hindi and 'English versions) of the Standing Committee on Communications relating to the Ministry of Communications (Department of Telecommunications) Action Taken by Government on the Recommendations contained in the Seventeenth Report of Standing Committee on Communications on Demands for Grants (1995-96) and the Minutes of the sittings of the Committee relating thereto.

## 6. Report of the Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi presented the Twenty-first Report (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals on Action Taken by Government on the recommendations contained in the 13th Report of the Committee (10th Lok Sabha) on "Indian Farmers Fertilizers Cooperative Ltd. and Krishak Bharati Cooperative Ltd." (Ministry of Chemicals & Fertilizers, Department of Fertilizers).

#### 7. Report of the Standing Committee on Commerce

Shri M. Ramanna Rai laid on the Table the Sixteenth Report (Hindi and English versions) of the Standing Committee on Commerce, on National Institute of Fashion Technology.

# 8 Report of the Standing Committee on Human Resource Development

Dr. Vasant N. Pawar laid on the Table the Thirty-third Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Mahatma Gandhi Antharrashtriya Hindi Vishwavidyalaya Bill, 1995.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thurday, the 14th December, 1995)

R.C. BHARDWAJ, Secretary-General.

# BULLETIN—PART I (Brief Record of Proceedings)

Thursday, December 14, 1995/Agrahayana 23, 1917 (Saka)

## No. 407

11 A.M.

The Speaker adjourned the House to re-assemble at 11 A.M. on Friday, the 15th December, 1995.

11.13 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th December. 1995)

> R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-4627LS-14.12.1995.

# BULLETIN-PART I

# (Brief Record of Proceedings)

Friday, December 15, 1995/Agrahayana 24, 1917 (Saka)

# No. 408

11 A.M.

The Speaker adjourned the House to re-assemble at 11 A.M. on Monday, the 18th December, 1995.

11.10 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th December, 1995)

R. C. BHARDWAJ, Secretary-General.

# BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 18, 1995/Agrahayana 27, 1917 (Saka)

# No. 409

## 11 A.M.

#### 1. Questions

(i) Due to interruptions in the House, the replies to Starred Question Nos. 301—320 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3128—3358 would be printed in the official Report for the day.

(ii) The sitting of Lok Sabha for Friday, the 15th December, 1995 having been adjourned, the replies to Starred Question Nos. 281-300 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2898-3127 listed for that day would be printed in the official Report for the day.

(iii) The sitting of Lok Sabha for Thursday, the 14th December, 1995 having been adjourned, the replies to Starred Question Nos. 261-280 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2707-2897 listed for that day would be printed in the official Report for the day.

The Speaker adjourned the House to re-assemble at 11 A.M. on Tuesday, the 19th December, 1995.

11.04 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PLU)-MRND-4674LS-18-12-95.

#### BULLETIN-PART I

# (Brief Record of Proceedings)

Tuesday, December, 19, 1995/Agrahayana 28, 1917 (Saka)

#### No. 410

## 11 A.M.

#### 1. Questions

Due to interruptions in the House, the replies to Starred Question Nos. 321-340 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3359-3531 would be printed in Official Report for the day.

A Statement by the Minister of Food correcting the reply given on 9 May, 1995 to Unstarred Question No. 5100 regarding Subsidy on Foodgrains and reasons for delay in correcting the reply would also be printed in the Official Report for the day.

# 2. Submissions by members regarding award of licences to private companies for operating basic telecom services

The following members made submissions regarding award of licences to private companies for operating basic telecom services:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Sharad Yadav
- (3) Shri Mani Shankar Aiyar
- (4) Shri Somnath Chatterjee
- (5) Kum. Mamata Banerjee
- (6) Shri Rabi Ray
- (7) Shri A. Charles

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- (8) Shri Chandra Shekhar
- (9) Shri Arjun Singh
- (10) Shri Indrajit Gupta
- (11) Shri Vidyacharan Shukla
- (12) Shri P.G. Narayanan
- (13) Shri Abdul Ghafoor

# 3. Statutory Resolution-Adopted

Shri S. B. Chavan moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for further period of six months with effect from the 18th January, 1996."

The Resolution was adopted.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.30 P.M.)

# 4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (1) (i) Review by the Government of the working of the Projects and Development India Limited, Dhanbad, for the year 1994-95.
    - (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (2) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1994-95.
    - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Food for the year 1995-96.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1994-95, alongwith Audited Accounts, under subsection (11) of section 31 of the Warehousing Corporation Act, 1962.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation for the year 1994-95.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Co-operative Store Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Super Bazar, the Co-operative Store Limited, New Delhi, for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Employees Provident Fund (Amendment) Scheme, 1995 (Hindi and English versions) published in Notification No. S.O. 2438 in Gazette of India dated the 25th August, 1995 under sub-section (2) of section 7 of the Employees Provident Fund and Miscellaneous Provisions Act, 1952.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Ghaziabad, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Institute, Ghaziabad, for the year 1993-94.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Employees' State Insurance Corporation (General Provident Fund) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 431 in Gazette of India, dated the 23rd September, 1995, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1994-95.
    - (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1994-95.
    - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1994-95, alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1994-95.
    - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1994-95.
    - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1994-95, alongwith the Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (11) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Mineral Exploration Corporation Limited, and the Ministry of Mines for the year 1995-96.
  - (ii) Memorandum of Understanding between the Hindustan Copper Limited, and the Ministry of Mines for the year 1995-96.
  - (iii) Memorandum of Understanding between Hindustan Zinc Limited, and the Ministry of Mines for the year 1995-96.
  - (iv) Memorandum of Understanding between the Bharat Aluminium Company Limited, and the Ministry of Mines for the year 1995-96.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a)(i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1994-95.
    - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)(i) Review by the Government of the working of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1994-95 (Volumes I and II).
    - (ii) Annual Report of the Coal India Limited, Cakutta, and its subsidiary Companies, for the year 1994-95 (Volumes I and II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)(i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the

year 1994-95.

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1995-96.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1994-95.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Bombay, for the year 1994-95.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1994-95.
    - (ii) Annual, Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1994-95.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1994-95.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1994-95.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, Delhi for the year 1994-95.
- (20) A copy each of the following papers (Hindi and English versions):----
  - (i) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1995-96.
  - (ii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1995-96.

- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (a) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1994-95.
    - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1994-95.
    - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1994-95.
    - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (d)(i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1994-95.
      - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1994-95.
    - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1994-95 alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1994-95.
  - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the MSTC Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the MSTC Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Steel Authority of India Limited, for the year 1994-95.
  - (ii) Annual Report of the Steel Authority of India Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Bombay, for the year 1994-95.
- (23) A copy of the Coffee (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 694(E) in Gazette of India dated the 25th October, 1995, under subsection (3) of section 48 of the Coffee Act, 1942.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:---
  - (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 1994-95.

- (ii) Annual Report of the State Trading Corporation of Indie Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the North Eastern' Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1994-95.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 684(E) in Gazette of India dated the 18th October, 1995, under subsection (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (27) A copy each of the following papers (Hindi and Engish versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1993-94.
    - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1993-94; alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1994-95.
    - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1994-95, alongwith Audited



Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 1994-95.
  - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (27) above.
- (29) A copy each of the following papers (Hindi and Engish versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
  - (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1994-95, together with Audit Report thereon.
  - (ii) Review by the Government of the working of the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1994-95.
- (30) (i) A copy of the Annual Report (Hindi and English

versions) of the National Institute for the Training Highway Engineers, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1994-95.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Surface Transport, for the year 1995-96.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1994-95,<sup>4</sup> alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1994-95.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1994-95.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1994-95, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1994-95.
  - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Fertilizers Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1994-95.
  - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1994-95.
  - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the National Fertilisers Limited, for the year 1994-95.
  - (ii) Annual Report of the National Fertilisers Limited, for the year 1994-95, alongwith Audited Accounts and

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comments of the Comptroller and Auditor General thereon.

- (35) A copy of the Standards of Weights and Measures (Packaged Commodities) Fifth Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 693(E) in Gazette of India dated the 21st October, 1995, under subsection (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1995 published in Notification No. S. O. 907(E) in Gazette of India dated the 10th November, 1995.
  - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1995 published in Notification No. S. O. 908(E) in Gazette of India dated the 10th November, 1995.
- (37) A copy of the Life Insurance Corporation of India (Staff) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 19th September, 1995, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (38) A copy of the Results of the Twenty-fifth Valuation (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1995, under section 29 of the Life Insurance Corporation Act, 1956.
- (39) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 598(E) published in Gazette of India dated the 25th August, 1995 together with an explanatory memorandum seeking to permit duty free import of components by the manufacturer of capital goods to

manufacture and supply capital goods to the holders of licenced under Export Promotion Capital Goods Scheme for import of such capital goods at zero duty.

- (ii) G.S.R. 599(E) published in Gazette of India dated the 25th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 110/95-Cus., dated the 5th June, 1995.
- (iii) G.S.R. 643(E) published in Gazette of India dated the 18th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 37/95-Cus., dated the 26th May, 1995, so as to amend the Customs and Central Excise Duties Drawback Rules, 1995.
- (iv) G.S.R. 649(E) to G.S.R. 656(E) published in Gazette of India dated the 19th September, 1995 together with an explanatory memorandum seeking to provide the recovery of interest at the rate of 24 percent per annum on the duty which may become payable in case of nonfulfilment of the conditions of the notification issued under Duty Exemption Scheme and Export Promotion Capital Goods Scheme and to provide for production of evidence of discharge of export obligation to the satisfaction of Assistant Commissioner of Customs directly, in view of waiver of Legal Undertaking to be executed with the Licensing Authorities.
- (v) G.S.R. 688(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum making certain amendments in the Reexport of Imported Goods (Drawback of Customs Duties) Rules, 1995.
- (vi) G.S.R. 689(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum making certain amendments in the Customs and Central Excise Duties Drawback Rules, 1995.
- (vii) G.S.R. 703(E) published in Gazette of India dated the

27th October, 1995 together with an explanator), memorandum making certain amendments in the Notification No. 104/95-Cus., dated the 30th May, 1995.

- (viii) G.S.R. 732(E) published in Gazette of India dated the 9th November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 10/95-Cus., dated the 7th March, 1995.
  - (ix) G.S.R. 702(E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 110/95-Cus., and 111/95-Cus., dated the 5th June, 1995.
  - (x) G.S.R. 709(E) published in Gazette of India dated the 1st November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 117/94-Cus., dated the 27th April, 1994.
  - (xi) G.S.R. 760(E) published in Gazette of India dated the 22nd November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 110/86-Cus., dated the 17th February, 1986.
- (xii) The Adhoc Exemption Order Nos. 158 and 208 dated the 31st May, and 20th July, 1995 together with an explanatory memorandum regarding exemption to Smelting Plant being supplied free-of-cost in terms of an Aid agreement between the Governments of Australia and India imported by Messers Hindustan Copper Limited.
- (xili) The Adhoc Exemption Order No. 215 dated the 31st July, 1995 together with an explanatory memorandum regarding exemption to equipments required for execution of a project for installation of a Network Management System for the Southern Telecom Region.

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(xiv) The Adhoc Exemption Order No. 219 dated the 4th August, 1995 together with an explanatory memorandum regarding exemption from payment of customs duty on import of components of Copper-T contraceptive devices required for the manufacture of Copper-T contraceptive devices-regarding.

- (xv) The Adhoc Exemption Order No. 226 dated the 14th August, 1995 together with an explanatory memorandum regarding exemption from payment of customs duty on import of machinery and equipments by Greater Calcutta Gas Supply Corporation Limited, Calcutta.
- (xvi) The Adhoc Exemption Order No. 244 dated the 8th September, 1995 together with an explanatory memorandum regarding exemption from payment of customs duty in respect of construction plant, equipment, spares, tools, construction materials and consumables to be imported by the Contractors of M's. National Hydroelectric Power Corporation.
- (40) A copy each of the following Notifications (Hindi and English versions) under section 296 of Income-tax Act, 1961:—
  - (i) The Income-tax (Eleventh Amendment) Rules, 1995 published in Notification No. S.O. 640(E) in Gazette of India dated the 18th July, 1995.
  - (ii) The Income-tax (Sixteenth Amendment) Rules, 1995 published in Notification No. S.O. 734(E) in Gazette of India dated the 23rd August, 1995.
  - (iii) The Income-tax (Seventeenth Amendment) Rules, 1995 published in Notification No. S.O. 735(E) in Gazette of India dated the 23rd August, 1995.
  - (iv) The Income-tax (Eighteenth Amendment) Rules, 1995 published in Notification No. S.O. 741(E) in Gazette of India dated the 25th August, 1995.
  - (v) The Income-tax (Ninteenth Amendment) Rules, 1995

published in Notification No. S.O. 813(E) in Gazette of India dated the 27th September, 1995.

- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) The Indian Overseas Bank Officer Employees' Acceptance of Jobs in Private Sector concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. IRD/184/311 in Gazette of India dated the 8th April, 1995, together with a corrigendum thereto published in Gazette of India dated the 29th July, 1995.
  - (ii) The Bank of India Officer Employees' Acceptance of Jobs in Private Sector concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. IL/9596/ 597 in Gazette of India dated the 22nd July, 1995.
  - (iii) The Punjab National Bank Officer Employees (Acceptance of Jobs in Private Sector) Amendment Regulations, 1995 published in Notification No. GSR PNB/DAC/4/95 in Gazette of India dated the 1st April, 1995 together with a corrigendum thereto published in Gazette of India dated the 5th August, 1995.
  - (iv) The UCO Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. OAJ/1/ 1995 in Gazette of India dated the 20th May, 1995.
  - (v) The Corporation Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification No. PAD/IR/158/95 in Gazette of India dated the 1st July, 1995.
- (42) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for

the year 1994-95, alongwith Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1994-95.
- (44) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:—
  - (i) Rushikulya Gramya Bank, Berhampur (Orissa)
  - (ii) Siwan Kshetriya Gramin Bank, Siwan (Bihar)
  - (iii) Kanakadurga Grameena Bank, Gudivada (A.P.)
  - (iv) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.)
  - (v) Chaitanya Grameena Bank, Tenali (A.P.)
  - (vi) Bhojpur Rohtas Gramin Bank, Arrah (Bihar)
  - (vii) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.)
  - (viii) Vindhyavasini Gramin Bank, Mirzapur (U.P.)
  - (ix) Sahyadri Gramin Bank, Shimoga (Karnataka)
  - (x) Kosi Kshetriya Gramin Bank, Purnea (Bihar)
  - (xi) Krishna Grameena Bank, Gulbarga (Karnataka)
  - (xii) Dewas Shajapur Kshetriya Gramin Bank, Dewas (M.P.)
  - (xiii) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.)
  - (xiv) Vidisha Bhopal Kshetriya ramin Bank, Vidisha (M.P.)
  - (xv) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.)
  - (xvi) Cauvery Grameena Bank, Mysore (Karnataka)
  - (xvii) Alaknanda Gramin Bank, Pauri (Garhwal) (U.P.)
  - (xviii) Godavari Grameena Bank, Rajahmundry (A.P.)
    - (xix) Hazaribag Kshetriya Gramin Bank, Hazaribag (Bihar)
    - (xx) Thane Gramin Bank, Thane (Maharashtra)
    - (xxi) Kolam Gramin Bank, Kolar (Karnataka)

- (xxii) Santhal Parganas Gramin Bank, Dumka (Bihar)
- (xxiii) Buldana Gramin Bank, Buldana (Maharashtra)
- (xxiv) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar)
- (xxv) Vidur Gramin Bank, Bijnor (U.P.)
- (xxvi) Tulsi Gramin Bank, Banda (U.P.)
- (xxvii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara (M.P.).
- (xxviii) Gurgaon Gramin Bank, Gurgaon (Haryana).
- (xxix) Sharda Gramin Bank, Satna (M.P.).
- (xxx) Etawah Kshetriya Gramin Bank, Etawah (U.P.).
- (xxxi) Chitradurga Gramin Bank, Chitradurga (Karnataka).
- (xxxii) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar).
- (xxxiii) South Malabar Gramin Bank, Malappuram (Kerala).
- (xxxiv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur (Rajasthan).
- (XXXV) Rewa Sidhi Gramin Bank, Rewa (M.P.)
- (xxxvi) Sangameshwara Grameena Bank, Mahaboob Nagar (A.P.).
- (xxxvii) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.).
- xxxviii) Parvatiya Gramin Bank, Chamba (H.P.).
- (xxxix) Saran Kshetriya Gramin Bank, Chapra (Bihar)
  - (xl) Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar (Rajasthan).
  - (xli) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur (Punjab).
  - (xlii) Shri Venkateswara Grameena Bank, Chittoor (A.P.).
  - (xliii) Sri Sathavahana Grameena Bank, Karimnagar (A.P.).
- .5) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---

- (i) G.S.R. 687(E) published in Gazette of India dated 20th October, 1995 together with an explanat memorandum making certain amendments in Notification Nos. 136/94-CE, and 1/95-CE, dated 10th November, 1994 and the 4th January, 1 respectively.
- (ii) G.S.R. 708(E) published in Gazette of India dated the November, 1995 together with an explanat memorandum seeking to prescribe tariff value on aers waters, generally known as soft drinks for the purpose levy of excise duty.
- (iii) G.S.R. 738(E) published in Gazette of India dated 13th November, 1995 together with an explanat memorandum regarding exemption from payment Central Excise duty to specified items of rolling stock w supplied to the Konkan Railway Corporation Limited disallow exemption in case the items are not owned by Indian Railways or the Konkan Railway Corporation Limited.
- (iv) The Central Excise (Thirteenth Amendment) Rules, 1 published in Notification Nos. G.S.R. 752(E) in Gazette India dated the 17th November, 1995 together with explanatory memorandum.
- (v) G.S.R. 595(E) published in Gazette of India dated 23rd August, 1995 containing corrigendum to Notification No. 40/94-CE, dated the 22nd Septem 1994.
- (46) A copy of the Uttar Pradesh Tax on Luxuries (Rep Ordinance, 1995 (No. 39 of 1995) (Hindi and Eng versions) promulgated by the Governor of Uttar Pradesh the 4th October, 1995, under article 213(2)(a) of Constitution read with clause (c)(iv) of the proclama dated the 18th October, 1995 issued by the President relation to the State of Uttar Pradesh.
- (47) A copy of the Annual Report (Hindi and English versid

of the National Institute of Hydrology, Roorkee, for the year 1994-95, alongwith Audited Accounts.

- (48) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1994-95.
- (49) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
  - (a) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1994-95.
    - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1994-95.
    - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Dethi, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi ane English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 1994-95.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1994-95.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National

Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1994-5

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1994-95.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 1994-95, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fisherman's Cooperative Limited, New Delhi, for the year 1994-95.
- (57) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the

State Farms Corporation of India for the year 1994-95 withit the stipulated period of nine months after the close of the Accounting year.

- (58) A copy of the Notification No. S.O. 969(E) (Hindi an English versions) published in Gazette of India dated the 13t December, 1995, containing Corrigendum, in English versio only, to the Notification No. S.O. 459(E) dated the 22n May, 1995, issued under section 3 of the Essentia Commodities Act, 1955.
- (59) A copy each of the following papers (Hindi and Englis versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the National Thermal Power Corporation Ltd., New Delh for the year 1994-95.
  - (ii) Annual Report of the National Thermal Powe Corporation Ltd., New Delhi, for the year 1994-9: alongwith Audited Accounts and comments of th Comptroller and Auditor General thereon.
- (60) (i) A copy of the Annual Report (Hindi and Englis versions) of the Central Power Research Institute Bangalore, for the year 1994-95, alongwith Audite Accounts.
  - (ii) A copy of the Review (Hindi and English versions) b the Government of the working of the Central Powe Research Institute, Bangalore, for the year 1994-95.
- (61) A copy of the Memorandum of Understanding (Hindi an English versions) between the National Thermal Powe Corporation Limited and the Department of Power, for the year 1995-96.
  - (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute Faridabad, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the National Power Training Institute, Faridabad, for the year 1994-95.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1994-95.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 1994-95.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1994-95.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1994-95, together with Audit Report thereon.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1993-94.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1994-95.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1994-95.
- (70) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 29th September, 1995 making certain amendments in the Order published in Notification No. U-14011/160/89-Delhi (I), dated the 6th January, 1990 so as to extend the period of supersession of Delhi Municipal Corporation for an additional period of four months with effect from the 1st October, 1995, under subsection (4) of section 490 of Delhi Municipal Corporation Act, 1957.
- (73) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (74) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative

Consumers' Federation of India Limited, New Delhi, for the year 1994-95.

- (75) (i) A copy of the Annual Report (Volume I and II) (Hind and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of 'Public Cooperation and Child Development, New Delhi, for the year 1993-94.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

#### 5. Report and Minutes of the Estimates Committee

Shri S.B. Sidnal presented the Fifty-fourth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs—Budget Division) Raising of Monetary Limit of 'Works' shown in the Works Annexum appended to Detailed Demands for Grants and Minutes of the sittings of the Committee relating thereto.

#### 6. Statements of the Estimates Committee

Shri S.B. Sidnal laid on the Table (Hindi and English versions) the statements showing action taken by Government on the recommendations contained in the following Reports:—

- 25th Report (10th Lok Sabha) on Role of Controller of Capita Issues—Development of Capital Market-Status of Smal Investors.
- (2) 32nd Report (10th Lok Sabha) on Central Board of Direc Taxes.
- (3) 37th Report (10th Lok Sabha) on Central Bureau Investigation.
- (4) 41st Report (10th Lok Sabha) on Defence Force Level Manpower, Management and Policy.

(5),47th Report (10th Lok Sabha) on Navodaya Vidyalayas.

(6) 51st Report (10th Lok Sabha) on Foreign Missions.

#### 7. Report of Committee on Public Undertakings

Sq. Ldr. Kamal Chaudhry presented the Forty-fifth Report (Hindi id English versions) of the Committee on Public Undertakings on ction Taken by Government on the recommendations contained in eir Thirty-sixth Report on Gas Authority of India Limited.

#### 8. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty-fourth Report (Hindi d English versions) of the Committee on Petitions.

# 9. Reports and Minutes of the Committee on Papers laid on the Table

ri Khelsai Singh presented the Nineteenth and Twentieth Reports lindi and English versions) of the Committee on Papers Laid on e Table and the Minutes of the sittings of the Committee relating ereto.

#### 10. Reports of the Standing Committee on Agriculture

Shri Nitish Kumar presented the following reports (Hindi and Iglish versions) of the Standing Committee on Agriculture:—

- (1) Twenty-ninth Report on Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Bill, 1994.
- (2) Thirtieth Report on the Rice-Milling Industry (Regulation) Repeal Bill, 1995.

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- (3) Thirty-second Report on the Action Taken by the Government on the recommendations/observations contained in the Twentieth Report on Demands for Grants (1995-96) of the Department of Agricultural Research and Education.
- 4) Thirty-fourth Report on the Action Taken by the Government on the recommendations/observations contained in the

Twenty-second Report on the Demands for Grants (1995-96) of the Ministry of Water Resources.

# 11. Reports and Minutes of the Standing Committee of External Affairs

Shri Inderjit presented the following reports (Hindi & English versions) of the Standing Committee on External Affairs:

(1) Eighth Report on Action Taken on the Recommendations contained in the fourth Report of the Committee on Situation Prevailing in Pakistan Occupied Kashmir and Northern Areas.

(2) Ninth Report on Indian Council for Cultural Relations and the Minutes of the sittings of the Committee relating thereto.

## 12. Report of the Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi presented the Twenty-second Report (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals on Action Taken by Government on the recommendations contained in the 11th Report of the Committee (10th Lok Sabha) on "Molasses-Distribution & Pricing" (Ministry of Chemicals & Fertilizers, Department of Chemicals & Petrochemicals).

#### 13. Report of the Committee on Home Affairs

Shri Narain Singh Chaudhari laid on the Table a copy (Hindi and English versions) of the Twenty-sixth Report of the Committee on Home Affairs on the situation in Jammu & Kashmir.

# 14. Motion regarding Fifty-seventh Report of the Business Advisory Committee.

Shri Vidyacharan Shukla moved the following motion:-

"That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 13th December, 1995."

The motion was adopted.

#### 15. Government Bill Introduced

The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1995.

(Due to interruptions in the House, Lok Sabha adjourned for the day).

2.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th December, 1995)

R. C. BHARDWAJ, Secretary-General.

MGIP(PH))MRND-4697LS-19.12.1995.

#### LOK SABHA

# BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 20, 1995/Agrahayana 29, 1917 (Saka)

No. 411

#### 11 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri Biddika Satyanarayana, a Member of Second, Third and Fifth Lok Sabha; Shri Lakshmi Shankar Yadav, a Member of Provisional Parliament; Shri Digamber Singh Chaudhuri, a Member of First, Third, Fourth and Seventh Lok Sabha; Shri R. Ramanathan Chettiar, a Member of Second and Third Lok Sabha and Shri Girdhari Lal Vyas, a Member of Seventh and Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

Due to interruptions in the House, the replies to Starred Question Nos. 341-360 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3532-3765 would be printed in Official Report for the day.

A Statement by the Minister of State for Urban Development correcting the reply given on 6 December, 1995 to Unstarred Question No. 1512 regarding financial assistance would also be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

11.14 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st December, 1995)

R. C. BHARDWAJ, Secretary-General.

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### LOK SABHA

### BULLETIN-PART I

# (Brief Record of Proceedings)

Thursday, December 21, 1995/Agrahayana 30, 1917 (Saka)

### No. 412

11 A.M.

The Speaker adjourned the House to re-assemble at 11 A.M. on Friday, the 22nd December, 1995.

11.05 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd December, 1995)

R. C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

#### (Brief Record of Proceedings)

Friday, December 22, 1995/Pausa 1, 1917 (Saka)

No. 413

11.05 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri A. A. Rahim, a Member of Seventh Lok Sabha; Smt. Sushila Ganesh Mavalänkar, a Member of First Lok Sabha and Smt. Vijaya Raje, a Member of Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

- (i) Due to interruptions in the House, the Starred Question Nos. 381-400 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3973-4202 would be printed in the Official Report for the day.
- (ii) The sitting of Lok Sabha for Thursday, the 21st December, 1995 having been adjourned, the Starred Qeustion Nos. 361-380 for that day were also treated as Unstarred and their answers together with the answers to

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Unstarred Question Nos. 3766-3972 listed for that day would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 A.M. and re-assembeld at 2.01 P.M.).

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1995-96.
- (2) A copy of the National Commission for Minorities (Annual Statement of Accounts, Audit and Annual Report) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 641(E) in Gazette of India dated the 18th September, 1995, under sub-section (3) of section 15 of the National Commission for Minorities Act, 1992.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta for the year 1994-95, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1994-95.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1994-95.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal, for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English

versions) of the Bombay Textile Rescarch Association, Bombay, for the year 1994-95 alongwith Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1994-95, alongwith Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1994-95, alongwith Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Bombay; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1994-95.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1994-95.
- (13) A copy of the Production Sharing Contract (Hindi and English versions) between the Oil India Limited and the Geopetrol International Inc. and the Enpro India Limited and Geoenpro Petroleum Limited and the Government of India with respect to Contract Area identified as Kharsang Field.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Madras Refineries Limited, Madras, for the year 1994-95.
    - (ii) Annual Report of the Madras Refineries Limited,

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Madras, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Cochin Refineries Limited, Cochin, for the year 1994-95.
  - (ii) Annual Report of the Cochin Refineries Limited, Cochin, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Engineers India Limited, Madras, for the year 1994-95.
  - (ii) Annual Report of the Engineers India Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1994-95.
  - (ii) Annual Report of the Bongaigaon Refineries and Petrochemicals Limited, Dhaligaon, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Lubrizol India Limited, Bombay, for the year 1994-95.
  - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board for the year 1994-95.
- (16) A copy each of the following pepers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1994-95.
    - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1994-95, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1994-95.
  - (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1994-95.
    - (ii) Annual Report of the ITI Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy each of the following papers (Hindi and English versions):---
  - (i) Memorandum of Understanding between the Telecommunications Consultants India Limited, and the Department of Telecommunications for the year 1995-96.
  - (ii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications for the year 1995-96.
  - (iii) Memorandum of Understanding between the HTL Limited and the Department of Telecommunications for the year 1995-96.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 1994-95.
    - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the India Trade Promotion Organisation, New Delhi for the year 1994-95.
    - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharameeuticals and Cosmetics Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1994-95.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1994-95.
- (22) (i) A copy of the Annual Report (Hindi and English

versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1994-95.
- (23) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
  - (i) The Ministry of Surface Transport (Roads Wing) Central Engineering Pool Group 'A' Rules, 1995 published in Notification No.G.S.R. 488 in Gazette of India dated the 18th November, 1995.
  - (ii) The Ministry of Surface Transport (Roads Wing) Central Engineering Service (Roads) Group 'A' Rules, 1995 published in Notification No. G.S.R. 487 in Gazette of India dated the 18th November, 1995.
- (24) A copy of the Lighthouse Accounting and Financial Powers Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 239 in Gazette of India dated the 13th May, 1995, under sub-section (3) of section 21 of the Lighthouse Act, 1927.
- (25) A copy cach of the following papers (Hindi and English versions) under section 5E of the Dock Workers (Regulation of Employment) Act, 1948:---
  - (a)(i) Annual Report of the Mormugao Dock Labour Board for the year 1994-95, alongwith Audited Accounts.
    - (ii) Review by the Government of the working of the Mormugao Dock Labour Board for the year 1994-95.
  - (b)(i) Annual Report of the Madras Dock Labour Board for the year 1994-95, alongwith Audited Accounts.
    - (ii) Review by the Government of the working of the Madras Dock Labour Board for the year 1994-95.

- (26) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1993-94, under section 26 of the Delhi Development Act, 1957.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
  - (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1994-95, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Software Technology, Bombay, for the year 1994-95.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 1994-95.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Materials for Electronics Tcchnology, New Delhi, for the year 1994-95.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—

- (i) G.S.R. 102 published in Gazette of India dated the 26th February, 1994 declaring the South East Benefit Fund Limited, Madras Rasi Nidhi Limited, Coimbatore, Sri Kandaswamy Permanent Fund Limited, Madras, and Sri Padmanabha Permanent Fund Limited, Madras, to be 'Nidhis'.
- (ii) G.S.R. 189 published in Gazette of India dated the 23rd April, 1994 declaring the Subam Benefit Fund Limited, Puttukkottai, to be a 'Nidhi'.
- (iii) G.S.R. 296 published in Gazette of India dated the 25th June, 1994 declaring the Messers Saibala Benefit Fund Limited, Madras to be a 'Nidhi'.
- (iv) G.S.R. 441 published in Gazette of India dated the 3rd September, 1994 declaring the Messers Self Growth Nidhi Limited, Bangalore, to be a 'Nidhi'.
- (v) S.O. 2303 published in Gazette of India dated the 17th September, 1994 declaring the Ayodhya Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (vi) S.O. 2304 published in Gazette of India dated the 17th September, 1994 declaring the Peravallur Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (vii) S.O. 2302 published in Gazette of India dated the 17th September, 1994 declaring the Indian Members Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (viii) S.O. 2508 published in Gazette of India dated the 1st October, 1994 declaring the Nanganallur Permanent Fund Limited, Madras, to be a 'Nidhi'.
  - (ix) S.O. 2509 published in Gazette of India dated the 1st October, 1994 declaring the Thulasi Krishna Permanent Fund Limited, Madras, to be a 'Nidhi'.
  - (x) G.S.R. 242 published in Gazette of India dated the 20th May, 1995 declaring the Messers Shri Navrathama Benefit Fund Limited, Villupuram, to be a 'Nidhi'.
  - (xi) S.O. 1313 published in Gazette of India dated the 20th

May, 1995 declaring the Messers Shri Samundeswari Benefit Fund Limited, Thiruvarur, to be a 'Nidhi'.

- (xii) S.O. 1314 published in Gazette of India dated the 20th May, 1995 declaring the Messers ICS Benefit Fund Limited, Coimbatore, to be a 'Nidhi'.
- (xiii) S.O. 1315 published in Gazette of India dated the 20th May, 1995 declaring the Messers Sullivan Garden Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
  - (i) The Tamil Nadu Meat Corporation Limited and the Tamil Nadu Poultry Development Corporation Limited (Amalgamation) Order, 1993 published in Notification No. S.O. 932(E) in Gazette of India dated the 6th December, 1993.
  - (ii) The Malabar Steel Re-rolling Mill Limited and the Steel Complex Limited (Amalgamation) Order, 1993 published in Notification No. S.O. 28(E) in Gazette of India dated the 17th January, 1994.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992:—
  - (i) The Jammu and Kashmir Representation of the People (Amendment) Act, 1995 (President Act No. 3 of 1995) published in Gazette of India dated the 11th October, 1995.
  - (ii) The Jammu and Kashmir Representation of the People (Second Amendment) Act, 1995 (President Act No. 4 of 1995) published in Gazette of India dated the 8th November, 1995.
- (34) A copy of the Chartered Accountants (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. 1-CA(7)/28/95 in Gazette of India dated the

19th August, 1995, under sub-section (3) of section 30 of the Chartered Accountants Act, 1949.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1994-95.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
  - (i) The Supreme Court Judges Travelling Allowance (Amendment) Rules, 1995 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 3rd November, 1995.
  - (ii) The Supreme Court Judges (Amendment) Rules, 1995 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 3rd November, 1995, together with a corrigendum thereto published in Notification No. G.S.R. 733(E) dated the 8th November, 1995.
  - (iii) The Supreme Court Judges (Amendment) Rules, 1995 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 3rd November, 1995.
- (37) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954:--
  - (i) The High Court Judges Travelling Allowance (Amendment) Rules, 1995 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 3rd November, 1995.
  - (ii) The High Court Judges (Travelling Allowance) Amendment Rules, 1995 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 3rd November, 1995.

- (ii) The High Court Judges (Amendment) Rules, 1995 published in Notification No. G.S.R. 720(E) in Gazette of India dated the 3rd November, 1995.
- (38) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
  - (i) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 1985 published in Notification No. G.S.R. 735. (E) in Gazette of India dated the 10th November, 1995.
  - (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Amendment) Regulations, 1995 published in Notification No. G.S.R. 749 (E) in Gazette of India dated the 16th November, 1995.
  - (iii) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) (Amendment) Regulations, 1995 published in Notification No. G.S.R. 750 (E) in Gazette of India dated the 16th November, 1995.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1995-96.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1994-95.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre,

Ramnagar, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Ramnagar, for the year-1994-95.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1994-95.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) The Bank of India (Employees') Pension Regulations, 1995 published in Notification No. T.B.D./P.C./H.D.P. in Gazette of India dated the 29th September, 1995.
  - (ii) The Punjab and Sindh Bank (Employees') Pension Regulations, 1995 published in Notification No. PSB/ Staff/Pension/1995 in Gazette of India dated the 29th September, 1995.
  - (iii) The Oriental Bank of Commerce (Employees') Pension

Regulations, 1995 published in Notification No. 3918 in Gazertte of India dated the 29th September, 1995.

- (iv) The Corporation Bank (Employees') Pension Regulations, 1995 published in Notification No. RO/ DLL/888/95 in Gazette of India dated the 29th September, 1995.
- (v) The Indian Overseas Bank (Employees') Pension Regulations, 1995 published in Notification No. PAD/179/2097 in Gazette of India dated the 29th September, 1995.
- (vi) The Dena Bank (Employees') Pension Regulations, 1995 published in Notification No. PER/49 in Gazette of India dated the 29th September, 1995.
- (vii) The Bank of Baroda (Employces') Pension Regulations, 1995 published in Notification No. BOB/HO/PEN/87/780 in Gazette of India dated the 29th September, 1995.
- (viii) The Syndicate Bank (Employees') Pension Regulations, 1995 published in Notification No. 97/ PD/SWD/9/95 in Gazette of India dated the 29th September, 1995.
  - (ix) The Punjab National Bank (Employees') Pension Regulations, 1995 published in Notification No. PNB/IR/1/95 in Gazette of India dated the 29th September, 1995.
  - (x) The Canara Bank (Employees') Pension Regulations, 1995 published in Notification No. IRS/PEN/2879/URH in Gazette of India dated the 29th September, 1995.
  - (xi) The Bank of Maharashtra (Employees') Pension Regulations, 1995 published in Notification No. AXI/ST/BM/11483/95 in Gazette of India dated the 29th September, 1995.
- (xii) The Vijaya Bank (Employees') Pension Regulations,

1995 published in Notification No. 1900/95 in Gazette of India dated the 29th September, 1995.

- (xiii) The Andhra Bank (Employees') Pension Regulations, 1995 published in Notification No. 666/3/P/1121 in Gazette of India dated the 29th September, 1995.
- (xiv) The United Bank of India (Employees') Pension Regulations, 1995 published in Notification No. 3/95 in Gazette of India dated the 29th September, 1995.
- (xv) The Union Bank of India (Employees') Pension Regulations, 1995 published in Notification No. PENSION 1 in Gazette of India dated the 29th September, 1995.
- (xvi) The UCO Bank (Employees') Pension Regulatios, 1995 published in Notification No. PER/PEN/265/95 in Gazette of India dated the 29th September, 1995.
- (xvii) The Bank of Maharashtra Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. AX-1/ST/BM/2340/95 in Gazette of India dated the 22nd April, 1995 together with a corrigendum thereto published in Notification No. AX-1/ST/BM/8233/95 dated the 2nd September, 1995.
- (xviii) The Central Bank of India Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994, published in Notification No. CO: PRS: IRP: 94-95: 1995 dated the 18th March, 1995 together with a corrigenduim thereto published in Notification No. CO: PRS: IRP: 95-96: 417 dated the 8th July, 1995.
  - (xix) The Punjab and Sind Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. PSB/Staff/OSR/1995 in Gazette of India dated the 29th April, 1995.

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(45) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xv) to (xvii) of item (44) above.

- (46) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
  - (i) The SEBI (Merchant Bankers) Amendment Regulations, 1995 published in Notification No. SEBI/LE/1/9/95 in Gazette of India dated the 7th September, 1995.
  - (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995 published in Notification No. SEBI/LE/918(E) in Gazette of India dated the 14th November, 1995.
  - (iii) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Markets) Regulations, 1995 published in Notification No. SEBI/LE/856(E) in Gazette of India dated the 25th October, 1995.
  - (iv) The SEBI Securities (Payment of Fees) Amendment Regulations, 1995 published in Notification No. S.O. 939(E) in Gazette of India dated the 28th November, 1995.
- - (i) S.O. 678(E) published in Gazette of India dated the 28th July, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
  - (ii) S.O. 679(E) published in Gazette of India dated the 28th July, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

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- (iii) S.O. 749(E) published in Gazette of India dated the 29th August, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (iv) S.O. 750(E) published in Gazette of India dated the 29th August, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (v) S.O. 802(E) published in Gazette of India dated the 21st September, 1995 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
  - (vi) S.O. 803(E) published in Gazette of India dated the 21st September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

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- (vii) S.O. 806(E) published in Gazette of India dated the 22nd September, 1995 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
  - (viii) S.O. 807(E) published in Gazette of India dated the 22nd September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

- (ix) S.O. 811(E) published in Gazette of India dated the 27th September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (x) S.O. 812(E) published in Gazette of India dated the 27th September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xi) S.O. 861(E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xii) S.O. 862(E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xiii) G.S.R. 768(E) published in Gazette of India dated the 1st December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus., dated the 19th September, 1995.
- (xiv) G.S.R. 769(E) published in Gazette of India dated the 1st December, 1995 'together with an explanatory memorandum making certain amendments in the Notification No. 130/95-Cus., dated the 25th August, 1995.
- (xv) G.S.R. 780(E) published in Gazette of India dated the

6th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st March, 1995.

- (xvi) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1995 published in Notification No. G.S.R. 781(E) in Gazette of India dated the 6th December, 1995 together with an explanatory memorandum.
- (xvii) G.S.R. 657(E) and G.S.R. 658(E) published in Gazette of India dated the 19th September, 1995 together with an explanatory memorandum regarding exemption to materials imported under Duty Exemption Scheme against Value Based Advance Licences and Quantity Based Advance Licences respectively for the manufacture and export of Leather Garments and Ready-made Garments, including Knitwear, subject to actual user condition from the whole of the basic and additional duties of Customs leviable thereon.
- (xviii) Adhoc Exemption Order No. 23495 dated the 28th August, 1995 together with an explanatory memorandum regarding exemption for payment of duty-import of spare parts by M/s. Josoka India Limited a hundred percent EOU by Post Parcel.
  - (xix) Adhoc Exemption Order No. 235/95 dated the 28th August, 1995 together with an explanatory memorandum regarding exemption from payment of whole of the customs duty on import of goods through

Post Parcel for CIF value 874 US \$ by Messers Sarare Automoulders Limited a hundred percent EOU.

- (48) A copy each of the following Notifications (Hindi and English versions) under section 295 of the Income-tax Act, 1961:-
  - (i) The Income-Tax (Twentieth Amendment) Rules, 1995 published in Notification No. S.O. 842(E) in Gazette of India dated the 17th October, 1995.
  - (ii) The Income-tax (Twenty-First Amendment) Rules, 1995 published in Notification No. S.O. 946(E) in Gazette of India dated the 1st December, 1995.
- (49) A copy of the Industrial Development Bank of India General Regulations, 1994 (Hindi and English versions) published in Notification No. F. 1409/Legal in Gazette of India dated the 29th December, 1994, under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964, together with a corrigendum thereto, in English version, published in Gazette of India dated the 23rd June, 1995.
- (50) A copy of the Coinage (Standard Weight and Remedy of Ferritic Stainless Steel Coin of One Rupee containing Iron 82 percent and Chromium 18 percent) Rules, 1995 (Hindi and English versions) published in Notification No. S.O. 958(E) Gazette of India dated the 7th December, 1995, under subsection (3) of section 21 of the Coinage Act, 1906.
- (51) A copy of the Notification No. S.O. 959(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1995, determining to issue Rupee One Ferritic

Stainless Steel Coin, issued under section 6 of the Coinage Act, 1906.

- (52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1994-95.
    - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1994-95.
    - (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1994-95.
    - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (e)(i) Statement regarding Review by the Government of the

working of the General Insurance Corporation of India, Bombay, for the year 1994-95.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (53) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:—
  - (i) Samastipur Kshetriya Gramin Bank, Samastipur (Bihar)
  - (ii) Kshetriya Gramin Bank, Hoshangabad (M.P.)
  - (iii) Gomti Gramin Bank, Jaunpur (U.P.)
  - (iv) Pragjyotish Gaonlia Bank, Naibari (Assam)
  - (v) Langpi Dehangi Rural Bank, Diphu (Assam)
  - (vi) Malaprabha Grameena Bank, Dharwad (Karnataka)
  - (vii) Basti Gramin Bank, Basti (U.P.)
  - (viii) Tripura Gramin Bank, Agartala
    - (ix) Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar)
    - (x) Magadh Gramin Bank, Gaya (Bihar)
    - (xi) Kalpatharu Grameen Bank, Tumkur (Karnataka)
  - (xii) Akola Gramin Bank, Akola (Maharashtra)
  - (xiii) Sagar Gramin Bank, Calcutta (West Bangal)
  - (xiv) Puri Gramya Bank, Pipli (Orissa)
  - (xv) Howrah Gramin Bank, Howrah (West Bangal)
  - (xvi) Nalanda Gramin Bank, Biharsharif (Bihar)
  - (xvii) Sri Saraswathi Grameena Bank, Adilabad (A.P.)
  - (xviii) Tungabhadra Gramin Bank, Bellary (Karnataka)

- (xix) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)
- (xx) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)
- (xxi) Chikmagalur Kodagu Gramcena Bank, Chikmaglur (Karnataka)
- (xxii) Baitarani Gramya Bank, Baripada (Orissa)
- (xxiii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan)
- (xxiv) Chambal Kshetriya Gramin Bank, Morcna (M.P.)
- (xxv) North Malabar Gramin Bank, Kannur (Kcrala)
- (xxvi) Srirama Gramcena Bank, Nizamabad (A.P.)
- (xxvii) Dungarpur Baswara Kshetriya Gramin Bank, Dungarpur (Rajasthan)
- (xxviii) Damoh Panna Sagar Kshctriya Gramin Bank, Damoh (M.P.)
  - (xxix) Fatchpur Kshetriya Gramin Bank, Fatchpur (U.P.)
  - (xxx) Kutch Gramin Bank, Bhuj (Gujarat)
  - (xxxi) Durg Rajnandgaon Gramin Bank, Rajnandgaon (M.P.)
- (xxxii) Subansiri Gaonlia Bank, North Lakhimpur (Assam)
- (xxxiii) Netravati Grameena Bank, Mangalore (Karnataka)
- (xxxiv) Dhenkanal Gramya Bank, Dhenkanal (Orissa)
- (xxxv) Ganga Yamuna Gramin Bank, Dehradun (U.P.)
- (xxxvi) Ambala Kurukshetra Gramin Bank, Ambala City (Haryana)

- (xxxvii) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan)
- (xxxviii) Bijapur Gramcena Bank, Bijapur (Karnataka)
- (xxxix) Giridih Kshetriya Gramin Bank, Giridih (Bihar)
  - (xl) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)
  - (xli) Farrukhabad Gramin Bank, Farrukhabad (U.P.)
  - (xlii) Prahtama Bank, Moradabad (U.P.)
  - (xliii) Bhandara Gramin Bank, Bhandara (Maharashtra)
  - (xliv) Aurangabad Jalna Gramin Bank, Aurangabad (Maharashtra)
  - (xlv) Adhiyaman Grama Bank, Dharmapuri (Tamil Nadu)
  - (xlvi) Vallalar Grama Bank, Cuddalorc (Tamil Nadu)
  - (xlvii) Manjira Grameena Bank, Sangareddy (A.P.)
  - (xlviii) Nagarjuna Grameena Bank, Khammam (A.P.)
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1994-95.
- (55) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended on the 31st March, 1994.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute

of Public Finance and Policy, New Delhi, for the year 1994-95.

- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Bombay, for the year 1994-95, alongwith Audited Accounts, under sub-section (5) of section 18 and subsection (5) of section 23 of the Industrial Development Bank of India Act, 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Bombay, for the year 1994-95.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Acronautical Development Agency, Bangalore, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1994-95.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1994-95.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaincering and Winter Sports, Aru, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaincering and Winter Sports, Aru, for the year 1994-95.

- (61) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 1994-95.
  - (62) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1994-95, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1994-95.
  - (63) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1994-95 alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1994-95.
- (64) (i) A copy of ..the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1994-95 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1994-95.
- (65) Statement (Hindi and English versions) regarding Modification of the Award given by the Board of Arbitration (Boa) under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees (JCM).
- (66) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1995 published in Notification No. G.S.R. 477 in Gazette of India dated the 18th November, 1995.
- (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1995 published in Notification No. G.S.R. 478 in Gazette of India dated the 18th November, 1995.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1995 published in Notification No. G.S.R. 480 in Gazette of India dated the 18th November, 1995.
- (iv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1995 published in Notification No. G.S.R. 481 in Gazette of India dated the 18th November, 1995.
- (v) G.S.R. 479 published in Gazette of India dated the 18th November, 1995 containing corrigendum to the Notification No. G.S.R. 321(E) dated the 31st March, 1995.
- (67) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(2) (3)	Statement Statement Statement Statement	No. No.	XXX XX	_	Eleventh Session, 1988 Twelfth Session, 1988 First Session, 1989 Second Session, 1990	} }	Eighth Lok Sabha Ninth Lok Sabha
(6) (7) (8) (9) (10) (11) (12) (13) (14)	Statement Statement Statement Statement Statement Statement Statement Statement Statement	No. No. No. No. No. No. No.	XXVI XXVII XXIV XXII XXI XVI XVI XIV IX		First Session, 1991 Second Session, 1991 Third Session, 1992 Fourth Session, 1992 Fifth Session, 1993 Seventh Session, 1993 Eighth Session, 1993 Ninth Session, 1994 Eleventh Session, 1994		Tenth Lok Sabha

- (16) Statement No. V Thirteenth Session, 1995
- Fourteenth Session, 1995 (17) Statement No. II
  - (68) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:-
    - (i) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the 1978-79, alongwith Audited Accounts vcar and comments of the Comptroller and Auditor General thereon.
    - (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the 1979-80. alongwith Audited Accounts and vear comments of the Comptroller and Auditor General thereon.
    - (iii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the 1980-81. alongwith Audited Accounts and vcar comments of the Comptroller and Auditor General thercon.
    - (iv) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the vcar 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (v) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the 1982-83, alongwith Audited Accounts and vcar comments of the Comptroller and Auditor General thereon
    - (vi) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the 1983-84, alongwith Audited Accounts and year comments of the Comptroller and Auditor General thereon.
    - (vii) Annual Report of the Andhra Pradesh State Irrigation

Development Corporation Limited, Hyderabad, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (viii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (ix) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (x) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xi) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiv) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (69) Statement (Hindi and English versions) regarding (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year from 1978-79 to 1991-92 and (ii)

showing reasons for delay in laying the papers mentioned at (68) above.

- (70) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Betwa River Board, Jhansi, for the year 1994-95.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Brahmaputra Board, Guwahati, for the year 1994-95.
- (73) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1994-95, alongwith Audited Accounts.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1994-95, alongwith Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year 1994-95, alongwith Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1994-95, alongwith Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Lucknow, for the year 1994-95, alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
  - (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
  - (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts.

- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1994-95, alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1994-95, alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gawalior, for the year 1994-95, alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 1994-95, alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1994-95, alongwith Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year 1994-95, alongwith Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gangtok, for the year 1994-95, alongwith Audited Accounts.
- (75) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Gurdaspur, Bombay, Madras, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur,

Bhopal, Gwalior, Thiruvananthapuram, Chandigarh and Foodcraft Institutes at Darjeeling, Gangtok and Pondicherry, for the year 1994-95.

- - (a) (i) Review by the Government of working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1990-91.
    - (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1990-91.
    - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (77) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1993-94.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1994-95.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1994-95.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Memorial Centre, Bombay, for the year 1994-95.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Bombay, for the year 1994-95.
- (84) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1994-95.
    - (ii) Annual Report of the Uranium Corporation of India

Limited, Jaduguda, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1994-95.
  - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (85) A copy each of the following papers (Hindi and English versions):----
  - (i) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 1995-96.
  - (ii) Memorandum of Understanding between the Indian Rares Earths Limited, Bombay and the Department of Atomic Energy, for the year 1995-96.
  - (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1995-96.
  - (iv) Memorandum of Understanding between the Uranium. Corporation of India Limited and the Department of Atomic Energy for the year 1995-96.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Madras, for the year 1994-95.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1994-95.
  - (ii) A copy of the Annual Report (Hindi and English

versions) of the Institute of Physics, Bhubaneswar, for the year 1994-95, together with Audit Report thereon.

- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1994-95.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Comments (Hindi and English versions) on 'he Audit Observation of the Saha Institute of Nuclear Physics, Calcutta, for the year 1994-95.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1994-95.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1993-94 together with Audit Report thereon.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Gadanki, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1994-95.
- (92) (i) A copy of the Annual Report (Hindi and English versions)

of Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95.
- (93) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1994-95.
    - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the Working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1994-95.
    - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government of the Working of the Tungabhadra Stcel Products Limited, Tungabhadra Dam, for the year 1994-95.
    - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of Hindustan Salts Limited, Jaipur, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1994-95.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1994-95, alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1994-95.
  - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (94) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (95) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:---
  - (i) The Prevention of Food Adulteration (First Amendment) Rules, 1994 published in Notification No. G.S.R. 105(E) in Gazette of India, dated the 22nd February, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 611(E) dated the 9th August, 1994.
  - (ii) The Prevention of Food Adulteration (Fourth Amendment) Rules, 1994 published in Notification No. G.S.R. 300(E) in Gazette of India, dated the 9th March, 1994.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item (95) above.
- (97) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Indian Medicines Pharmaceuticals Corporation Limited, Mohan, for the year 1993-94.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of Institute for the Post Graduate Teaching and Research in Ayurveda, the Gujarat Ayurveda University, Jamnagar, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Post Graduate Teaching and Research in Ayurveda, the Gujarat Ayurveda University, Jamnagar, for the year 1994-95.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the ycar 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1994-95.
  - (101) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95.
  - (102) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1994-95.

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(103) A copy of the Indian Red Cross Society Rules, 1994 (Hindi and English versions) published in Notification No. 48/ Org./93-94 in Gazette of India dated the 17th June, 1995, under sub-section (2) of section 5 of the Indian Red Cross Society Act, 1920.

- (104) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Medical Council of India, New Delhi, for the 1993-94.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:--
  - (i) The Central Reserve Police Force (Amendment) Rules, 1995 published in Notification No. G.S.R. 450 in Gazette of India dated the 14th October, 1995.
  - (ii) The Central Reserve Police Force (Combatised Para-

Medical Posts) Recruitment Rules, 1995 published in Notification No. G.S.R. 223 in Gazette of India dated the 6th May, 1995.

- (108) A copy of the Uttar Pradesh State Universities (Third Amendment) Ordinance, 1995 (No. 37 of 1995) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 23rd September, 1995, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 1994-95.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Open School, New Delhi, for the year 1994-95.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1994-95.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 1994-95.
- 111. A copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. F.No. 4/ 14011/147/94-Delhi-II in Delhi Gazette dated the 28th July, 1995, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (112) A copy of the Annual Report (Hindi and English versions) of the National Oilsceds and Vegetable Oils Development Board, Gurgaon, for the year 1994-95, alongwith Audited Accounts.
- (113) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1994-95.
- 114. A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (115) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1994-95.
    - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1994-95.

## 4. Minutes of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah laid on the Table the Minutes (Hindi and English versions) of the Forty-sixth and Forty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### 5. Reports of the Public Accounts Committee

Shri Ram Naik presented the following Reports (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha):

- (1) Hundred and Twelfth Report on National Cancer Control Programme.
- (2) Hundred and Thirteenth Report on Out-of-turn allotments of Government residential accommodation.

#### 6. Reports and Minutes of Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhry presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Forty-sixth Report on Hindustan Organic Chemicals Limited and Minutes of the sittings of the Committee relating thereto.
- (2) Forty-seventh Report on Burn Standard Company Limited and Minutes of the sittings of the Committee relating thereto.

#### 7. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Parasram Bhardwaj presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sitting of the Committee relating thereto:—

(1) Fifty-fifth Report on Ministry of Finance (Department of Revenue)—Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha)—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes & Central Board of Excise & Customs.

(2) Fifty-seventh Report on Ministry of Welfare—Action Taken by Government on the recommendations contained in the Twentysecond Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) Working of Integrated Tribal Development Projects in Bihar.

#### 8. Report of the Railway Convention Committee

Shri M. Baga Reddy presented Eleventh Report (Hindi and English versions) of the Railway Convention Committee on 'Action Taken by Government on the Recommendations contained in the Seventh Report of Railway Convention Committee (1991) on Staff Welfare and Industrial Relations in Railways'.

#### 9. Reports of Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the Tenth, Eleventh and Twelfth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### 10. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty Fifth Report (Hindi and English versions) of the Committee on Petitions.

#### 11. Minutes of the Committee on Petitions

Shri P.G. Narayanan laid on the Table of the House the Minutes (Hindi and English versions) of the Forty-ninth to Sixty-sixth Sittings of the Committee on petitions.

### 12. Reports of the Committee on Subordinate Legislation

Shri Prithviraj D. Chavan presented the Twenty-first, Twentysecond and Twenty-third Reports (Hindi and English versions) of the Committee on Subordiante Legislation.

# 13. Reports and Minutes of the Committee on Papers Laid on the Table

Shri Khelsai Singh presented the Twenty-first and Twenty-second

Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and the Minutes of the Sittings of the Committee relating thereto.

#### 14. Reports of the Committee on Government Assurances

Shri V.S. Vijayaraghavan presented the Thirty-Fifth, Thirty-Sixth and Thirty-Seventh Reports (Hindi and English versions) of the Committee on Government Assurances.

#### 15. Reports of the Standing Committee on Agriculture

Shri Nitish Kumar presented the following reports (Hindi and English versions) of the Standing Committee on Agriculture:---

- (1) Thirty First Report on the Action Taken by the Government on the Recommendations/Observations contained in the Nineteenth Report on Demands for Grants (1995-96) of the Department of Agriculture & Cooperation.
- (2) Thirty Third Report on the Action Taken by the Government on the Recommendations/Observations contained in Twenty First Report on Demands for Grants (1995-96) of the Department of Animal Husbandry & Dairying.
- (3) Thirty Fifth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty Third Report on Demands for Grants (1995-96) of the Ministry of Food Processing Industries.
- (4) Thirty Sixth Report on Krishi Vigyan Kendras, Ministry of Agriculture (Department of Agricultural Research & Education).

#### 16. Reports and Minutes of Standing Committee on Communications

Shri Pawan Kumar Bansal presented the following Reports (Hindi and English versions) of the Standing Committee on Communications relating to the Ministry of Communications (Department of Post) and the Ministry of Information & Broadcasting and the Minutes of the Sitting of the Committee relating thereto:

(1) Twenty-Sixth Report on Action Taken by Government on the Recommendations contained in the Fifteenth Report of Standing Committee on Communications on Demands for Grants (1995-96) relating to Ministry of Communications (Department of Post).

(2) Twenty-Seventh Report on Action Taken by Government on the Recommendations contained in the Sixteenth Report of Standing Committee on Communications on Demands for Grants (1995-96) relating to Ministry of Information and Broadcasting.

#### 17. Reports and Minutes of the Standing Committee on Energy

Shri Jaswant Singh presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Energy:

- (1) Twenty-Seventh Report on Action Taken by the Government on the Recommendations contained in the Twenty-Second Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Non-Conventional Energy Sources.
- (2) Twenty-Eighth Report on Action Taken by the Government on the Recommendations contained in the Twenty-Fourth Report (Tenth Lok Sabha) on Non-Conventional Energy Sources Schemes and the Consumer.
- (3) Twenty-Ninth Report on Action Taken by the Government on the Recommendations contained in the Twentieth Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Power.
- (4) Thirtieth Report on Action Taken by the Government on Recommendations contained in the Twenty-Fifth Report (Tenth Lok Sabha) on 'Coal Linkages—Policy and its implementation—An examination'.
- (5) Thirty-First Report on Action Taken by the Government on Recommendations contained in the Twenty-First Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Coal.
- (6) Thirty-Second Report on Action Taken by the Government on Recommendations contained in the Twenty-Sixth Report (Tenth Lok Sabha) on 'New Policy initiatives in Power

Sector-Status of implementation and their impact on the economy'.

- (7) Thirty-Third Report on Action Taken by the Government on Recommendations contained in the Twenty-Third Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Department of Atomic Energy.
- (8) Thirty-Fourth Report on 'Nuclear Power Programme—An Evaluation' and the Minutes of the Sittings of the Sub-Committee/Committee relating thereto.
- (9) Thirty-Fifth Report on 'Rehabilitation Policy of Tehri Hydro Electric Project—A case study' and the Minutes of the Sittings of the Sub-Committee/Committee relating thereto.

#### 18. Report of the Standing Committee on External Affairs

Shri Inderjit presented the Tenth report (Hindi & English versions) of the Standing Committee on External Affairs on Action Taken on the Recommendations contained in the Sixth Report of the Committee on Demands for Grants of the Ministry of External Affairs for 1995-96.

#### 19. Report of Standing Committee on Finance

Shrimati Maragatham Chandrasekhar presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Finance on the Salary, Allowances and Pension of Members of VParliament (Second Amendment) Bill, 1995.

#### 20. Reports of Standing Committee on Railways

Shri Dileep Singh Bhuria presented the following Reports (Hindi and English versions) of the Standing Committee on Railways (1995-96):---

- (1) Seventeenth Report on Action Taken by Government on the Recommendations/Observations contained in the 15th Report of the Committee on 'Electrification of Railway Lines'.
- (2) Eighteenth Report on Action Taken by Government on the Recommendations/Observations contained in 12th Report of the Committee on 'Production Units of Indian Railways'.

#### 21. Reports of the Standing Committee on Urban & Rural Development

Shri Prithviraj D. Chavan presented the following Reports (Hindi & English versions) of the Standing Committee on Urban & Rural Development:—

- (1) Twentieth Report on Action Taken by Government on the recommendations contained in the Tenth Report on Nehru Rozgar Yojana.
- (2) Twenty-First Report on Action Taken by Government on the recommendations contained in the Fifteenth Report on Demands for Grants (1995-96) of Ministry of Urban Affairs & Employment.

#### 22. Report of the Standing Committee on Human Resource Development

Dr. Vasant Pawar laid on the Table the Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on India's performance in International Sports.

#### 23. Presentation of Petition

Shri Hari Kishore Singh presented a petition signed by Shri H.D. Shourie, Director of Common Cause, a registered society, West End, New Delhi, for issue of notification by Government for enforcement of Delhi Rent Act, 1995.

#### 24. Statement by Minister

The Minister of State of the Ministry of Communications laid on the Table a copy of the Statement (Hindi and English versions) regarding award of licences to private companies for operating basic telecom services.

#### 25. Government Bill-Introduced

The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1995.

#### 26. Government Bill-Passed

The Uttar Pradesh State Legislature (Delegation of Powers) Bill,

1995.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The motion for consideration of the Bill was adopted and Clauseby-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

#### 27. Supplementary Demand for Grant (Railways)-1995-96

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 1995-96 commenced.

The Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways)-1995-96 was voted in full.

#### 28. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1995.

#### 29. Government Bills-Passed

(I) The Appropriation (Railways) No. 4 Bill, 1995.

The motion for consideration moved by Shri Suresh Kalmadi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Kalmadi.

The motion was adopted and the Bill was passed.

(II) The Persons with Disabilities (Equal Opportunities, Protection of

Rigths and Full Participation) Bill, 1995.

The motion for consideration of the Bill was moved by Shri Sita Ram Kesri.

The motion for consideration of the Bill was adopted and Clauseby-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3, was adopted, as amended.

Clauses 4 to 8 were adopted.

Clause 9, was adopted, as amended.

Clauses 10 to 12 were adopted.

Clause 13, was adopted, as amended.

Clauses 14 to 18 were adopted.

Clause 19, was adopted, as amended.

Clauses 20 to 74 were adopted.

Clause 1, the Enacting Formula, the preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sita Ram Kesri.

The motion was adopted and the Bill, as amended, was passed.

#### 30. Relinquishment of Office by Secretary-General (Dr. Romesh Chander Bhardwaj) and his appointment as Honorary Officer of House

The Speaker informed the House that Dr. Romesh Chander Bhardwaj, Secretary-General, Lok Sabha would be laying down his office with effect from the 31st December, 1995.

The Speaker also informed that in appreciation of the services rendered by Dr. Bhardwaj to the Lok Sabha, he had appointed him as Honorary Officer of the House.

The Speaker further informed that he had decided to ask Shri Surendra Nath Mishra, Senior Additional Secretary in Lok Sabha Secretariat, to officiate as Secretary-General, Lok Sabha.

#### 31. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Fifteenth Session of Tenth Lok Sabha.

#### 32. National Song

The National song was played.

(Lok Sabha adjourned sine die at 2.43 P.M.)

R.C. BHARDWAJ, Secretary-General.